

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI****O.A NO. 226 OF 2021**

Between:

Golapalli Bhaskar Reddy

... Applicant

And:

State of Andhra Pradesh &amp; 5 Others

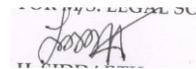
... Respondents

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Date: 13-12-2021

CHENNAI


COUNSEL FOR 6<sup>TH</sup> RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI****O.A NO. 226 OF 2021**

Between:

Gollapalli Bhaskar Reddy,  
S/o Late G. Narayana Reddy,  
Aged about 60 years, R/o D.No. 26-4-1198 A,  
R.P.G.T. Colony, Hindupur - 515 201  
Ph: 9108901769,  
Email : [bhaskareddy87030@gmail.com](mailto:bhaskareddy87030@gmail.com)

...Applicant

**-vs-**

1 The State of Andhra Pradesh,  
Rep by its Chief Secretary,  
Secretariat, Velagapudi,  
Guntur District, Andhra Pradesh-522237  
Ph:0863-2441024, Email: [cs@ap.gov.in](mailto:cs@ap.gov.in)

2. The State of Andhra Pradesh,  
Rep by its Principal Secretary,  
Environment & Forests,  
Secretariat, Velagapudi,  
Guntur District, A.P-522237  
Ph:0863-2444438, Email: [splcs\\_efst@ap.gov.in](mailto:splcs_efst@ap.gov.in)

3. The District Collector,  
Collectorate, Ananthapuramu District,  
Andhra Pradesh-515001  
Ph:949318880, Email: [collector\\_antp@ap.gov.in](mailto:collector_antp@ap.gov.in)

4 The District Forest Officer,  
Ananthapuramu District,  
Andhra Pradesh-515001  
Ph:9440810112, Email: [dfoantp@gamil.com](mailto:dfoantp@gamil.com)

5 The Union of India,  
Rep by its Secretary,  
Ministry of Environment & Forest,  
Jorbagh, Lodhi Colony, New Delhi - 110003  
Email: [secy-moef@nic.in](mailto:secy-moef@nic.in)

6. The Agro Corporation Landbase Pvt Ltd  
C/o Ayan Nagpal  
Rep. by Sri L S Nowshad  
Lepakshi Village & Mandal,  
Ananthapur District 515331  
Corporate Office At No. 90, Bellary Road,  
NH 44 Byatarayanapura, Bengaluru 560 092  
Ph 7093152574 Email [ayannagpal07@gmail.com](mailto:ayannagpal07@gmail.com)

...Respondents

**REPLY STATEMENT FILED BY THE 6<sup>th</sup> RESPONDENT**

The addresses' of the applicants are as provided above for the service of notices and they may also be served through their counsel.

For Agroworop Landbase  
(P) Ltd  
14/12/21  
Director.



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2. The 6<sup>th</sup> Respondent is the answering Respondent herein, and the address of the 6<sup>th</sup> Respondent for the service of notices of this application may be served through their counsel M/s. Sai Krishnan, M Sheela, H Siddarth and M Prarthana having office at Vanguard House, 3<sup>rd</sup> Floor, No.48, Second Line Beach, Parys, Chennai – 600 001.

3. It is submitted that the 6<sup>th</sup> Respondent herein is a green development company engaged in undertaking setup of agriculture and horticulture farms in an organized manner and also enabling general public to undertake farming to increase the overall green cover of the country is herein represented by its Director Mr. Ayan Nagpal.

4. The answering respondent has perused the O.A. filed by the Applicant and denies all the allegations and the averments made therein except those that are specifically admitted hereunder. The applicant is put to strict proof of all of the allegations in the application

#### PRELIMINARY OBJECTIONS

5. At the outset, it is submitted that the present OA is neither maintainable in law nor on facts for the reason that the same is motivated one and is filled with mala fide intentions without any proper basis. The Applicant has deliberately made false, incorrect submissions before this Hon'ble Tribunal with utter disregard of facts and therefore the O.A is liable to be dismissed *in limine*.

6. It is respectfully submitted without prejudice to any of the other contentions that the present O.A. is not at all maintainable for none of the grievances alleged in the application arise out of any of the Acts contained in the Schedule to the NGT Act, 2010 and therefore the application before this Hon'ble Tribunal is wholly misconceived and ought to be dismissed *in limini*.

7. It is submitted that the applicant has filed the present O.A alleging that the trees in question are being felled illegally and that such trees exist in government land. In this regard, the 6<sup>th</sup> Respondent humbly states and submits that the present application is vitiated by bad motives, in as much as, the application has been couched in the form of protection of environment and ecology, whereas several pleas in the application clearly reveal the intention of the application, which the 6<sup>th</sup> Respondent strongly suspect to be a part of a larger conspiracy against them to somehow scuttle the 6<sup>th</sup> Respondent in implementing agro based activities which mainly consists of undertaking and setting up horticultural farms, installing infrastructure to improve and conserve the soil and table, in order to efficiently utilize water.



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8. It is submitted that illustratively, the 6<sup>th</sup> Respondent also seeks to refer to para 5.3.2 wherein the Applicant has thoroughly misled the Hon'ble Tribunal about the true nature of land and has alleged that the lands in Sy No. 427-1, 432-1, 432-2 and 427-3 are assigned lands wherein the District Collector had undertaken Vana Samrakshana Samiti(hereinafter referred to as 'VSS') project to plant tamarind saplings.

9. It is submitted that the lands belonging to the 6<sup>th</sup> Respondent herein are all private patta lands with a total area of 12 Acres and 13 cents. The details of land records of the company in Sy Nos. 432-2c2, 432-2a, 427-3, 432-2b and 432-2c1 clearly reflect the same which herewith produced at **Annexure R1**. It is submitted that the title to the said lands can be traced back to as early as 1943, wherein the title as well as the patta stood in the name of Mr. Abudullua Saheb Gari Yakub Saheb as evidenced from the Diglot Register of Lepakshi Village. It is submitted that thereafter, the said lands have been sub divided amongst various family members/legal heirs vide Partition Deed dated 29.08.1943 registered as Document No. 2517/1943. The said documents tracing the title of the land owned by 6<sup>th</sup> Respondent is filed as **Annexure R2**.

10. It is submitted that right from the inception, the aforementioned lands have not been classified as Government land and any such averment and classification by the Applicant is incorrect and contrary to the facts. It is pertinent to point out that it is in such patta lands belonging to the 6<sup>th</sup> Respondent, the competent authority has given permission for cutting 283 trees and pruning 87 trees in Sy Nos. 427-3 (Ac 0-97 cents) and 432-2 (Ac 11-16 cents) and not 400 trees as alleged by the Applicant in para 5.4.

11. It is pertinent that land owned by Mr. L.S. Nowshad in Sy Nos. 427-1(Ac 0-53 cents) & 432-1(Ac 2-18 cents) which is in fact to an extent of 2 Acres 71 cents were 'assigned land', assigned prior to 1954 to the grandfather of Mr. Noushad for the purpose of cultivation containing only 30 trees for which no felling permission has been granted, only pruning permission has been granted by the competent authority.

12. At this juncture, it is pertinent to point out that such assigned land only has the character of being non-alienable and its title aspects are governed by A.P Assigned Lands (Prohibition of Transfers) Act, which has absolutely no relevance in the present scenario. The assignment having been made prior to 1954, the same partakes the character of personal property.



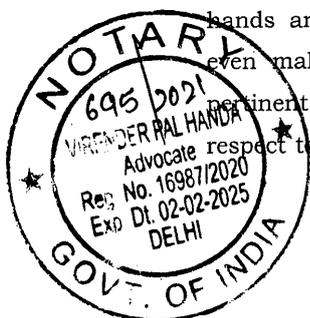
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13. It is submitted, in the year 2018, the Govt. of Andhra Pradesh vide a G.O.M No. 575 Revenue (Assignment-1) Dept dated 16/11/2018 has issued a circular for deletion of government lands assigned prior to year 1954 from the purview of Section 22-A of the Registration Act, 1908. The said circular is enclosed as **Annexure R3**. In view of the said circular, Mr. L S Nowshad had made an application dated 23.02.2021 for deletion of Sy No. 427-1 & 432-1 from the notified Section 22 A (1) (a) of the Registration Act . On receipt of the application from Mr. L S Nowshad, the Tahsildar, Lepakshi Mandal and Sub Collector, Penukonda after verifying records and examining the lands have issued certificate recommending deletion of the lands from Section 22-A of the Registration Act as the said land was assigned prior to 18.06.1954 and were never reassigned after 18.06.1954.

14. It is also pertinent to point out that final report of the Tahsildar, Lepakshi Mandal and the Sub Collector, Penuknoda were placed before the Collector and District Magistrate, Ananthapuram District for further consideration and final approval. On perusal of the report and after verification, the Collector and District Magistrate, Ananthapuram District vide order R.Dis. E2/3114/2021 dated 11/12/2021 has confirmed the report of the said authorities and has ordered for deletion of Sy No. 427-1 & 432-1 from the purview of Section 22 A (1) (a) of the Registration Act. The Order No. R. Dis. E2/3114/2021 dated 11/12/2021 issued by Collector and District Magistrate, Ananthapuram District is herewith being filed as **Annexure R4**. Therefore, in view of the orders dated 11/12/2021, the said lands belonging to Mr. Nowshad are no longer assigned lands.

15. It is further submitted that the 6<sup>th</sup> Respondent herein and Mr. L.S Nowshad are also in possession of certificate of ownership of trees in Sy No. 432-2 (Ac 11- 16 cents) Sy No. 427-3 (Ac 0-97 cents) and Sy No.432-1 (Ac 2-18 Cents) & Sy No. 427-1 (Ac 0-53 Cents) respectively, issued by Tahsildar, Lepakshi, Ananthapuramu Dist. and in which the Tahsildar has also certified that the said lands are not forests. A copy of the said certificates of ownership of trees of is herewith enclosed at **Annexure R5**. The Applicant therefore has deliberately suppressed these material facts in order to obtain reliefs before this Hon'ble Tribunal.

16. At this juncture, it is also pertinent to point out that the present OA is bad in law as the Applicant has come before this Hon'ble Tribunal with unclean hands and has deliberately misrepresented the aforementioned facts without even making the 6<sup>th</sup> Respondent, a party to the present proceedings. It is pertinent to note that though the Applicant had sought interim reliefs with respect to the lands owned by the 6<sup>th</sup> Respondent, the Applicant did not include



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the 6<sup>th</sup> Respondent herein as a necessary party in the first instance. It is submitted that only pursuant to the directions of this Hon'ble Tribunal vide its order dated 18 November 2021, the Applicant has taken steps to implead this Respondent as a necessary party. Therefore, the actions of the Applicant in not including the 6<sup>th</sup> Respondent as party are mala fide.

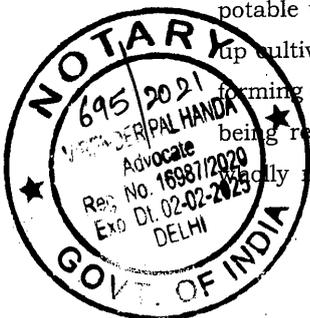
Without prejudice to the foregoing the contentions of maintainability, the following facts are stated below for better appreciation of the case at hand:-

### BRIEF FACTS

17. It is submitted that the 6<sup>th</sup> Respondent is a green development company engaged in undertaking setup of agriculture and horticulture farms in an organized manner and also enabling the general public to undertake farming to increase the overall green cover of the country by engaging in agricultural activities, which includes setup and maintenance of vegetable plants, horticultural plants, endemic trees; improvement/enrichment of soil quality, adapting water conservation measures and efficient management of water which include drip irrigation, rainwater harvesting, storage and ground water recharging to resuscitate the water table in the area. The core mission of the 6<sup>th</sup> Respondent company is to transform the non-cultivable, arid lands and install appropriate agro infrastructure to make farming sustainable and organized. In fact, the activities undertaken by the 6<sup>th</sup> respondent are eco-friendly and with an objective to conserve the environment by engaging in organic farming.

18. It is submitted that the 6<sup>th</sup> Respondent company has already implemented farming/agriculture operations in over 200 acres of land in Ananthapuramu district alone in the past 6 years; which has transformed arid lands into cultivable and productive lands and added substantial green cover in the respective areas of Ananthapuramu District. The 6<sup>th</sup> company has already created enough awareness among rural and urban communities and instilled confidence about possibilities of sustainable farming, especially in arid areas.

19. It is submitted that in para 5.2 of the O.A., the Applicant has contended that in most of the 964 villages in the Ananthapuramu District, there is little water for irrigation and people have to walk several kilometres in search of potable water. The Applicant has also placed his apprehension on people giving up cultivation because of scarcity of water and rapid industrialization due to the forming of special economic zones which has resulted in Ananthapuramu District being reduced to a complete dry area. Such apprehensions of the Applicant is wholly misconceived as the 6<sup>th</sup> Respondent main objective is to address such



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problems, which includes increasing the green cover in the area and drawing peoples interest to agriculture and enable them to take up agriculture by educating them about methods of cultivating in such arid regions.

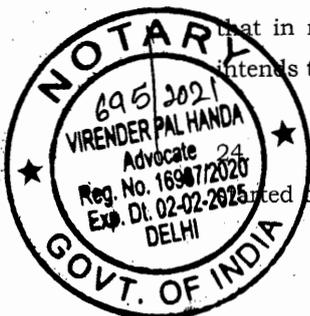
20. It is incomprehensible that the applicant through this O.A is invariably opposing the very same objective of the company of adding green cover to the said area. In case the submissions of the applicant are accepted, it would result in the very same apprehensions that the applicant is projecting to fear, i.e. turning of Ananthapuramu District into a desert. The already achieved success of the 6<sup>th</sup> Respondent transformations in arid areas of Ananthapuramu stand as a testament to their objectives of adding green cover even in the said areas mentioned in the O.A.

21. It is submitted that within 6 years of its operation, the 6<sup>th</sup> Respondent has already planted and is actively maintaining more than 1,00,000 (One Lakh) tree saplings in Ananthapuramu District alone; amongst which some of the tree sapling species have already grown up to be over 25 feet tall on an average and improved the bio-diversity of the area by making it a home for various bird species. The initiatives taken by the 6<sup>th</sup> Respondent to improve the green cover is filed as **Annexure R6**.

22. It is further submitted that in furtherance of transforming arid lands into cultivable and productive lands and adding substantial green cover, the 6<sup>th</sup> Respondent has encouraged and enabled more than 500 families to take up agriculture on these dry lands and till date is helping them in the process managing farming operations on such lands. The 6<sup>th</sup> Respondent herein has been providing permanent employment to over 50 people and has also given temporary employment to over 500 people including providing a larger number of people with indirect employment opportunities. The core vision of the company is to transform at least 5000 acres of such arid and water scarce lands, into lush green lands in the future.

23. It is submitted that despite the aforementioned initiatives taken by the 6<sup>th</sup> Respondent to ensure a balanced ecosystem, the applicant has endeavored to misrepresent the nature of the company's activities at the said land and is blatantly misleading the court by stating that the 6<sup>th</sup> Respondent herein is going to use the land for development to turn it into residential layouts. It is submitted that in reality, the 6<sup>th</sup> Respondent has neither sought for any permission nor intends to obtain any permission for conversion of land for such use.

It is pertinent to point out that the 6<sup>th</sup> Respondent herein has already started the initial phase of developing the land for agricultural related activities.



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It is pertinent to state that 6<sup>th</sup> Respondent herein has purchased irrigation equipments and other related hardware. A copy of the said invoices of irrigation hardware is herewith produced as **Annexure R7**. The total purchase value of the irrigation equipment and construction of water storage tanks and allied services by the 6<sup>th</sup> Respondent amounts to approximately Rs. 70,00,000/- (Seventy lakhs only) till date, which is a testament to show that the company always had the intention to conduct agriculture in the said lands.

25. At this juncture, it is submitted that the tamarind trees present on the lands belonging to the 6<sup>th</sup> Respondent were planted by the pattadars for tamarind produce, but unfortunately were not looked after. The submission of applicant that VSS was involved in planting of tamarind trees in Sy Nos. 427-1, 427-3, 432-1, 432-2 is false and devoid of merits. The VSS initiatives are undertaken only in forest lands and not on private or patta lands.

26. It is submitted that the permission sought for felling of trees is due to the fact that there has been absolutely no maintenance of the tamarind trees for many years due to which majority of them are frail, unhealthy and has hence not achieved much growth. The said trees are also causing hindrance to the growth of present surrounding flora and also the flora that can be had. The sole intention of applying for permissions for felling the trees is to ensure a more balanced ecosystem for more efficient use of the land area, sustainable farming and to increase the tree cover in the said lands. Additionally, existence of even just the tree stumps will interfere in the proper provision of uniform sunlight to all the plants surrounding the said trees.

27. It is submitted that the 6<sup>th</sup> Respondent has not flouted any rules and has followed all procedures for applying and seeking permission of the competent authorities for cutting and pruning trees. It is pertinent to state that the Competent Authority after examining the application and taking into consideration the site conditions has granted permission to the 6<sup>th</sup> Respondent for cutting 283 trees and pruning 87 trees in Sy Nos. 427-3 and 432-2 owned by them. Similarly, Mr. L.S. Nowshad has also been granted permission for pruning of all 30 trees in his own land – Sy Nos. 427-1 & 432-1.

28. It is also pertinent to point out that while granting permission for cutting and pruning the trees, the Competent Authority vide the said order has directed the 6<sup>th</sup> Respondent herein to plant the double the number of trees in place of the felled trees. The 6<sup>th</sup> Respondent has further been directed to execute an agreement on stamp paper wherein the 6<sup>th</sup> Respondent has undertaken that they will plant double the number of trees felled and also protect and maintain the same including bearing the cost of nursery, raising the plantation and cost of



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protection and maintenance of the said plantation. The permission granted by the Authority is enclosed as **Annexure R8**.

29. It is submitted that accordingly, the 6<sup>th</sup> Respondent has already taken steps to plant double number of trees and has ordered nursery to give effect to the same. A copy of the purchase order/payment made by the 6<sup>th</sup> Respondent are herewith produced as **Annexure R9**.

30. It is submitted that the 6<sup>th</sup> Respondent company intends to generate employment for the people living in the surrounding areas. Additionally, agriculture in the said area will only improve the quality of soil and add to the green cover of the area. This endeavour in turn will result in probabilities of more rainfall to the area, thereby improving the environment and also by achieving more food production. On close examination, it is clear that what the applicant seems to be seeking from this Hon'ble court is to let the existing drought conditions continue by disallowing any agriculture activities in the said area. The applicant ironically states in Para 5.2 of the O.A that people in the area have given up cultivation. The applicant has presented that the rainfall in the area in question is about 550 cm, which is factually incorrect. It is submitted that the geo-location of the area is such that it is rain-fed and arid, characteristically receiving less rainfall and perusal of historical weather data will confirm this aspect.

31. Because of the action of the applicant, the agro activities in the land legally owned by the company has come to a halt, as the installation of irrigation systems and planting activities cannot be completed, in the presence of the trees that are to be respectively felled and pruned.

32. It is submitted that the ownership of the said lands by the company will be purposeless when benefits of the land cannot be enjoyed, if the responsible felling and pruning is disallowed. The sustainable farming practices of the company will serve as a model to improve other areas of historical importance which will be beneficial to cultural heritage tourism and also hand-in-hand of promoting agro tourism together and therefore if any of the applicant's pleas are accepted, the said objectives will be jeopardized.

**PARAWISE REPLY:**



The para wise reply to various allegations in the O.A is as follows:

As regards the averments in para 4, the applicant has claimed to be a social worker and President of a Trust which is not in the knowledge of the 6<sup>th</sup>

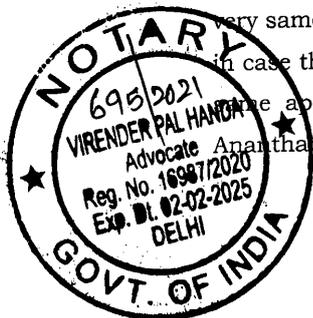
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Respondent. It needs to be noted that yet, the O.A is made under his own name. Moreover, the applicant herein does not fall into any category of 'aggrieved persons' as enumerated under Section 15 of the NGT Act. It is denied that the 6<sup>th</sup> Respondent has been granted permission for cutting 400 grown up tamarind trees. It is reiterated that the that the 6<sup>th</sup> Respondent has been granted permission for felling of 283 trees and pruning 87 trees in Sy Nos. 427-3 (Ac 0-97 cents) and 432-2 (Ac 11-16 cents) whereas Mr. L.S. Nowshad has been granted permission for pruning of all 30 trees in his own land - Sy Nos. 427-1 (Ac 0-53 cents) & 432-1 (Ac 2-18 cents). It is further reiterated that the 6<sup>th</sup> Respondent has complied with all procedures for seeking permission of felling and pruning trees and the competent authority has granted the same after considering the site condition, without there being any illegalities. Under such circumstances, there is no ecological damage that can be caused by the grant of such permission.

34. As regards the averment in para 5.1, it is denied that Ananthapuramu District has ever received 550 cm of rain and the Applicant is put to the strict proof of the same. It is submitted that the geo-location of the area is such that it is rain-fed and arid, characteristically receiving less rainfall and perusal of historical weather data will confirm this aspect. In any event, it is submitted that the actions of the 6<sup>th</sup> Respondent are towards the direction of alleviating the ecology of Ananthapuramu District through their agricultural operations.

35. As regards the averment in para 5.2, the various apprehensions of by the Applicant with regard to scarcity of water and rapid industrialization and Ananthapuramu turning into desert area is misconceived. It is submitted that activities to be carried on by the 6<sup>th</sup> Respondent in fact addresses such grievance of the Applicant as the 6<sup>th</sup> Respondent's main objective is to draw peoples interest to agriculture and empower them to take up agriculture by educating them about methods of cultivating in such arid regions.

36. It is pertinent to highlight that the 6<sup>th</sup> Respondent herein has already planted and is actively maintaining more than One Lakh tree saplings in Ananthapuramu District alone; amongst which some of the tree sapling species have already grown up to be over 25 feet tall on an average and improved the bio-diversity of the area by making it a home for various bird species. It is incomprehensible that the applicant through this O.A is invariably opposing the



very same objective of the company of adding green cover to the said area. In fact, in case the submissions of the applicant are accepted, it would result in the very same apprehensions that the applicant is projecting to fear, i.e., turning of Ananthapuramu District into a desert.

*[Handwritten Signature]*

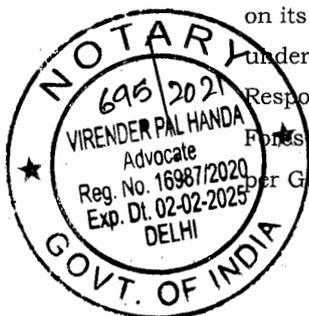
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37. As regards the averment in para 5.3, the 6<sup>th</sup> Respondent denies that Vana Samrakshana Samiti (hereinafter referred to as 'VSS') work was ever undertaken on the lands of the 6<sup>th</sup> Respondent or that of Mr. L.S. Nowshad and puts the Applicant to the strict proof of the same. It is submitted that the VSS initiatives are undertaken only in forest lands and not on private or patta lands. The submission of applicant that VSS was involved in planting of tamarind trees in Sy Nos. 427-1, 427-3, 432-1, 432-2 is outright lies and full of falsity. The revenue records of land owned only by Mr. Nowshad only make a mention of 'Thopu' which means 'grove'. The applicant has falsely represented that the said land is forest land, which in any stretch of imagination cannot be true. To clarify the facts further, it is submitted that the Govt. of Andhra Pradesh has issued a G.O.M No. 575 Revenue (Assignment-1) Dept dated 16/11/2018 for deletion of government lands assigned prior to year 1954 from the purview of Section 22-A of the Registration Act, 1908 in which the relevant portion of G.O reads as under:

*"5. After careful examination of the matter, Government hereby order for deletion of Government lands assigned prior to 18.06.1954 from the purview of Section 22-A of Registration Act, 1908".*

The said aspect of deletion of assigned land assigned before the year 1954 is also reinforced by the Hon'ble High Court of Telangana in the case of **B. Shiva Prasad v. State of Andhra**. The land owned by Mr. Noushad is an assigned land assigned to the Grand-father of Mr. Noushad in the year 1935 which squarely falls under the said G.O.M and is due to be deleted as government assigned land, for which the process is in progress. This implication of it being 'assigned land' is only limited to the aspect of 'non-alienability'; which cannot form a subject matter of scrutiny for present purposes. Thus, the said land partakes the character of personal property.

38. As regards para 5.4, all the contentions of the applicant are denied as false and it is submitted that the narrative of the applicant is filled with intentional inaccuracies. The said proceedings have taken place duly after the submission of report of Sub-Divisional Forest Officer inspecting the said land; who also confirms the report of the Forest Range Officer, Penukonda who has also given his report after personally inspecting the said area along with FSO, Hindupur and FBO, Yerrakonda South. It is submitted that the 6<sup>th</sup> Respondent has approached and sought permission from the correct authority for felling trees on its own land. The right 'Designated officer' to grant permission for felling trees under A.P Water, Land & Trees Act, 2002, for Ananthpur District is the 4<sup>th</sup> Respondent. As per G.O No. 47, PR & RD (RD-IV) Dept. dated 3/3/2003, the Forest Department is designated for granting permissions for tree felling and as per Govt of A.P., PR & RD (RD.IV) Dept Memo No: 7618/RD.IV/A2/2003-1 dated



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6/6/2003, the 4<sup>th</sup> Respondent is the designated officer to grant such permissions. Hence, the allegation of the Applicant that the 6<sup>th</sup> Respondent has illegally obtained permission from 4<sup>th</sup> Respondent to fell trees are patently false and there exist no illegality or even irregularity in RC. No. 1505/2021/G8 dated 8/1/2021. It is also submitted that there are no illegalities and no violations of provisions of Forest Act, 1927, Forest (Conservation) Act, 1980 and Environment Protection Act, 1986, as alleged by the applicant.

39. As regards para 5.5 and 5.6, the contention of the applicant that the 6<sup>th</sup> Respondent had illegally obtained permission for cutting the trees and that with the help of neighboring villagers, he had stopped the illegal falling of trees is completely false and baseless. At this juncture, it is submitted that on 18 October 2021, the applicant and his two henchmen had trespassed into the land belonging to the 6<sup>th</sup> Respondent and Mr. L.S Nowshad and started shouting, threatening the agricultural workers and taking pictures. It is submitted that the local people of the area have never had objections to the agricultural activities of the company. It is clarified that the permission to fell trees was granted only on 8<sup>th</sup> October 2021 and felling and pruning began only on 18<sup>th</sup> October 2021; which was never continued after the illegal interference/trespass of the applicant on 19.10.2021 due to other extenuating circumstances.

40. As regards the averments made in para 5.7, it is ludicrous for the Applicant to even contend that the 4<sup>th</sup> Respondent and the 6<sup>th</sup> Respondent herein have colluded for the purpose of felling trees and converting the forest land into plantation to cause permanent damage and destruction to the already fragile eco system of the region. It is reiterated that the land owned by the 6<sup>th</sup> Respondent measuring an extent of about 12 Acres and 13 cents are patta land and the land owned by Mr. L Nowshad is classified as 'assigned land'. It is pertinent to state that Mr. L.S Noushad is also in possession of certificate of ownership of trees in Sy No. Sy No.432-1 (Ac 2-18 Cents) & Sy No. 427-1 (Ac 0-53 Cents), issued by Tahsildar, Lepakshi, Ananthapuramu Dist. and in which the Tahsildar has categorically certified that the lands in Sy No. Sy No.432-1 (Ac 2-18 Cents) & Sy No. 427-1 (Ac 0-53 Cents) are not forest land. Under such circumstances, the claim of the Applicant that the said lands are forest land does not hold water.

41. As regards the averments made in para 5.8, the 6<sup>th</sup> Respondent submits that the National Forest Policy adopted in 1952 is no longer in force. The National Forest Policy of 1952 has been replaced by the National Forest Policy, 1988.

Therefore, the reliance placed by the Applicant on the said policy is legally untenable.



14 DEC 2021

42. As regards para 5.9, the contention of the Applicant that the 6<sup>th</sup> Respondent company is a real estate company and plans to develop a layout of house sites in the place of tamarind forest is absurd and baseless. It is to be noted on one hand, the Applicant in para 5.7 claims that the 6<sup>th</sup> Respondent intends to convert land into plantation and on the other hand, the Applicant is claiming that the 6<sup>th</sup> respondent is planning to develop a layout of house sites. This clearly exposes the false contentions and mala fide intentions of the Applicant.

43. In any event, the 6<sup>th</sup> Respondent reiterates that they area green development company engaged in undertaking setup of agriculture and horticulture farms in an organized manner and also enabling the general public to undertake farming to increase the overall green cover of the country by engaging in agricultural activities, which includes setup and maintenance of vegetable plants, horticultural plants, endemic trees; improvement/enrichment of soil quality, adapting water conservation measures and efficient management of water which include drip irrigation, rainwater harvesting, storage and ground water recharging to resuscitate the water table in the area.

44. As regards para 5.10 and 5.11, the statements of the Applicant are denied as false as the said lands in question are not notified as forests, let alone the said lands being reserved forests, to even think of de-reservation.

45. As regards para 5.12, all the statements of the Applicant are denied as false. The A.P Forest Act is applicable in A.P and not the Indian Forest Act, as alleged by the applicant. The given Sy Nos. in no way can be considered as a forest, be it reserve or protected forest. None of the land records reflect that the said land as forest land. Section 24 of A.P Forest Act in clear words mandatorily stipulates that the government may, by notification, declare any forest or waste land which is the property of government which is not included in a reserve forest, to be protected forest. There is no notification by the government that the said lands in question are forest lands. The lands surrounding the Sy Nos. 427-1, 427-3, 432-1, 432-2 are agricultural lands. The case of **Ram Bahadur vs. State of Kerala** is not applicable to the present scenario and is far removed from any possibility of applicability. When there is no illegality, there cannot be a question of restricting the 6<sup>th</sup> Respondent's permission.

46. It is submitted that the above iteration of facts and reply to the application clearly show that the 6<sup>th</sup> Respondent has been targeted maliciously by the Applicant. It is also submitted that there have not been any adverse reports against the 6<sup>th</sup> Respondent by any authority till date. Therefore, it cannot be



*[Handwritten Signature]*

14 DEC 2021

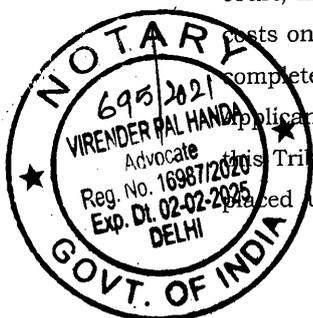
alleged that the 6<sup>th</sup> Respondent is destroying the environment. As the nature of 6<sup>th</sup> Respondent's operation is rooted with sustainable agriculture, there can be no apprehension of any kind of environmental damage due to any of its activities. Moreover, the 6<sup>th</sup> Respondent has promised to follow the obligations/mandate set out in the proceedings of the 4<sup>th</sup> Respondent.

47. It is submitted that the Applicant has brought forth no proof whatsoever to back any allegations made by him. Moreover, the Applicant has made allegations which are contradictory to his own statements. The 6<sup>th</sup> Respondent assures that they have gone out of its way, spending enough amounts of money for the sole purpose of alleviating the quality and environment of the land. To evince the same, the 6<sup>th</sup> Respondent herewith produces a copy of order of 40,000 saplings of various species, out of which 2000 saplings are of trees species; which include various flora saplings, coconut, guava, jamun, mango, banana, mangosteen, cherry etc along with timber trees and the same has been filed as **Annexure R9**.

48. It is submitted that the as per the order dated 24.11.2021 passed by this Tribunal, a response has been sought from the 6<sup>th</sup> Respondent on the status of the land and the applicability of the decision of the Hon'ble Supreme Court in T N Godavaraman Thirumalpad.

49. It is submitted that in the matter of Godavaraman Thirumalpad, the Hon'ble Supreme Court had evaluated and examined the National Forest Policy and the Forest Conservation Act 1980. This was to cover the aspects of deforestation. It also examined the word Forest according to the new definition and is subject to Section 2 of the Forest Conservation Act 1980. This section states that no state government or any other authority can make use of land of the forest for any non-forestry activities through the prior permission of the Central Government. It is reiterated that in the present instance, the land belonging to the 6<sup>th</sup> Respondent are patta lands and the land belonging to Mr. Nowshad are assigned lands and there is no question of any forest being involved. Therefore, the decision of Hon'ble Supreme Court in Godavaraman Thirumalpad is inapplicable to the present case at hand as the said lands are not forest area.

50. It is submitted that this application is a clear abuse of process of law and court, filled with malafides and therefore ought to be dismissed with exemplary costs on all of the above grounds and especially on the fact that all the facts are completely misrepresented by the applicant, only to mislead this court. The applicant has purposely misrepresented facts and has filed the present OA before this Tribunal. Due to the present O.A filed by the applicant and the restrictions placed upon the 6<sup>th</sup> Respondent against felling and pruning of trees, the 6<sup>th</sup>



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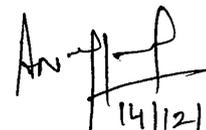
14 DEC 2021

Respondent is unable to prepare planting of tree and vegetable saplings in due time and will need to wait for the appropriate season for planting.

It is therefore, most respectfully prayed that the present O.A be dismissed for the reasons stated above, with exemplary costs and pass such further order or orders as this Hon'ble Tribunal may deem fit, in the interest of justice and equity.



For Agrocorp Landbars  
Pvt Ltd,

An   
14/12/21  
Director.

14 DEC 2021

**VERIFICATION**

I, Mr. Ayan Nagpal, S/o Late Trevender Nagpal Aged about 31 years, Director, Agrocorp Landbase Pvt. Ltd., 6<sup>th</sup> Respondent having its Registered address at 3489, Nicholson Road, Kashmere Gate, New Delhi 110006; do hereby verify and affirm that the contents of this reply statement from Para 1 to 47 are true to the best of my knowledge, belief and information.

Verified at New Delhi on this 14<sup>th</sup> day of December 2021.

Date: 14-12-2021

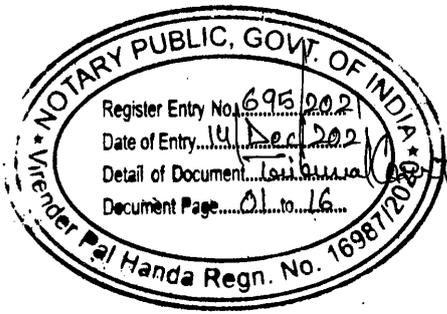
NEW DELHI

For Agrocorp Landbase (P) Ltd,

*(Signature)*  
14/12/21

DEPONENT/ 6<sup>TH</sup> RESPONDENT

Director.



**ATTESTED**

NOTARY PUBLIC  
Govt. of India, Delhi  
Regn No. 16987/2020

14 DEC 2021



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
AT CHENNAI

O.A NO. 226 OF 2021



Between:  
Golapalli Bhaskar Reddy  
Applicant

And:  
State of Andhra Pradesh & 5 Others  
Respondents

We, **Agro Corporation Landbase Pvt Ltd Rep by Director Mr. Ayan Nagpal**, the 6th Respondent do hereby appoint and retain

**M/s. T SAI KRISHNAN, M SHEELA, H.SIDDARTH & PRARTHANA M**  
having office at No. 48, 3<sup>rd</sup> Floor, Vanguard House, Second Line Beach  
Road, Parys, Chennai 600 001

to appear for me before the Hon'ble National Green Tribunal, South Zone in Chennai in the above Original Application and all other proceedings that may arise in this case including applications, to receive all orders passed therein, to get the return of all documents filed by me and to apply for and get copies of all papers and others in the above matter on my behalf and also to engage any other Counsel/Professional on my behalf.

Dated at New Delhi this 13<sup>th</sup> day of December 2021

*Saik*  
*Prarthana M*  
Accepted

*Ayan Nagpal*  
Applicant

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE AT CHENNAI**

**O.A NO. 226 OF 2021**

Between:

Golapalli Bhaskar Reddy

...Applicant

And:

State of Andhra Pradesh & 5  
Others

... Respondents

**VAKALAT**

M/S T SAI KRISHNAN  
M SHEELA(MS 825/06)  
H SIDDARTH (MS 2803 of 2015)  
M PRARTHANA (MS 2280/20)  
**(COUNSEL FOR 6<sup>TH</sup> RESPONDENT)**  
9840304108

## Details of land records

## 1-B model

District Name:  
Anantapur

Zone Name: Lepakshi

Village Name:  
Lepakshi

Area Units: Acres / Cent

Serial Number (1)	Graduate Name (2)	Father / Husband Name (3)	Account Number (4)	Survey No. / Subdivision No. (5)	Land Description (6)	Area (7)	How the graduate was infected / cultivated (8)	Date of mutation approval
1	Agro crop ynde ion Nagpal	T Nagpal	2450	427-3	Metta	0.9700	Inheritance	May 30 2021
2				432-2b	Metta	2.7900	Inheritance	May 30 2021
3				432-2c1	Metta	2.7900	Inheritance	May 30 2021
					Total acreage	6.5500		

This revenue record was printed from your land website on 09/12/2021 16:33:43 by IP number:

103.214.62.67.

Color indicates dispute survey numbers    Color indicates Digitally unsigned records    Color indicates Notional Khata's

The information contained made available through this web site is for information only and cannot be utilized as certified / authenticated copy for producing in any court or for enforcing any legal claims etc. under the existing relevant Acts / Rules framed by the Government of Andhra Pradesh in this context.

## Details of land records

1-B model

District Name:  
Anantapur

Zone Name: Lepakshi

Village Name:  
Lepakshi

Area Units: Acres / Cent

Serial Number (1)	Graduate Name (2)	Father / Husband Name (3)	Account Number (4)	Survey No. / Subdivision No. (5)	Land Description (6)	Area (7)	How the graduate was infected / cultivated (8)	Date of mutation approval
1	M / S. AGROCORP LANDBASE PRIVATE LIMITED	null	9015	432-2a	Metta	2.7900	Inheritance	Jun 2 2021
					Total acreage	2.7900		

This revenue record was printed from your land website on 09/12/2021 16:30:41 by IP number:

103.214.62.67.

Color indicates dispute survey numbers    Color indicates Digitally unsigned records    Color indicates Notional Khata's

The information contained made available through this web site is for information only and cannot be utilized as certified / authenticated copy for producing in any court or for enforcing any legal claims etc. under the existing relevant Acts / Rules framed by the Government of Andhra Pradesh in this context.

## Details of land records

1-B model

District Name:  
Anantapur

Zone Name: Lepakshi

Village Name:  
Lepakshi

Area Units: Acres / Cent

Serial Number (1)	Graduate Name (2)	Father / Husband Name (3)	Account Number (4)	Survey No. / Subdivision No. (5)	Land Description (6)	Area (7)	How the graduate was infected / cultivated (8)	Date of mutation approval
1	M / S. AGROCORP LANDBASE PRIVATE LIMITED	null	9014	432-2c2	Metta	2.7900	Inheritance	Jun 2 2021
					Total acreage	2.7900		

This revenue record was printed from your land website on 09/12/2021 16:35:02 by IP number:

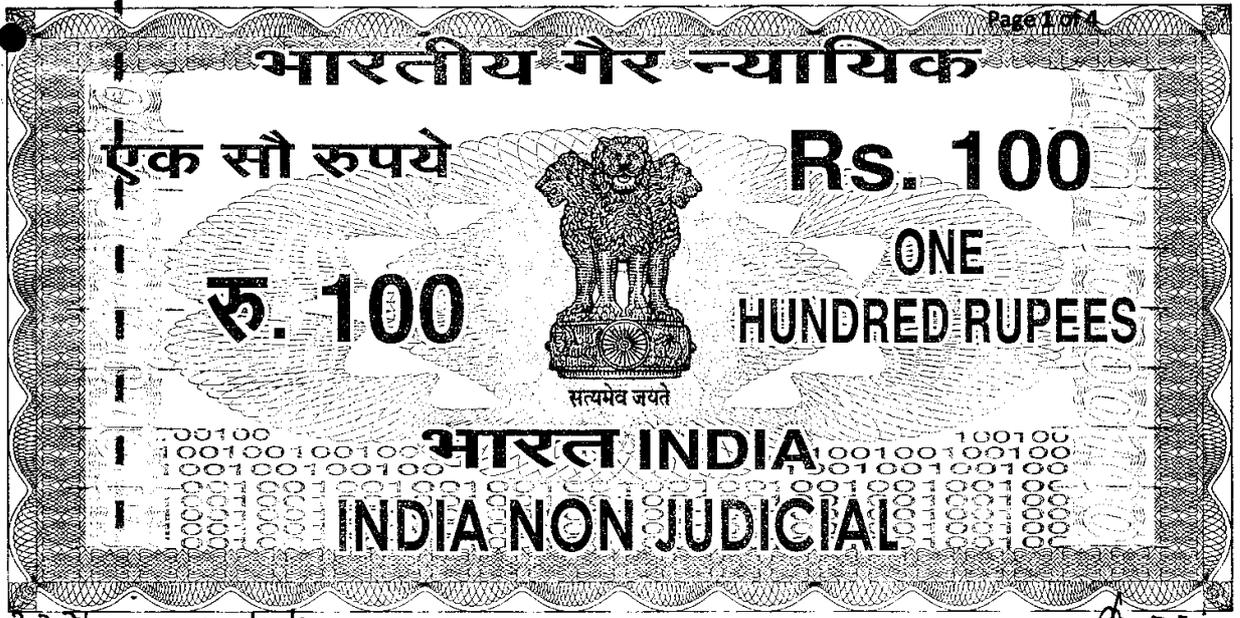
103.214.62.67.

Color indicates dispute survey numbers    Color indicates Digitally unsigned records    Color indicates Notional Khata's

The information contained made available through this web site is for information only and cannot be utilized as certified / authenticated copy for producing in any court or for enforcing any legal claims etc. under the existing relevant Acts / Rules framed by the Government of Andhra Pradesh in this context.

1	2	3	4	5	6	7	8	9	10	11	12	
427	7 601D	G D	---	7-3	5	R A	A C	R A		5	ముద్దారెడ్డి గారి చిన్న చాడవ	
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							13 68	6 5				
428	73,79B	G P	.				1 6					వంక
429	79B	G P	.				0 86					వంక
430	79B	G P	.				0 68					వంక
431	79B	G P	.				2 76					వంక
432	1 79B	G P	.				2 18					వంక
	2 76-1, 79A, 601D	G D		7-3	5	0 8	11 16	5 9	406	అబ్దుల్లా సాహెబ్ గారి యాదా		
							13 34	5 9		యసాహెబ్		
433	1 81C	G D	..	7-3	5	0 8	0 23	0 2				
	2 601D	G D					0 9	0 1	286	కప్పిలు లిస్టు చూడుము		
	3 601D	G D		7-3	5	0 8	1 74	0 14	5	ముద్దారెడ్డి గారి చిన్న చాడవ		
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	5 601D	G D		7-3	5	0 8	1 94	1 0	286	పద		
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434	1 601D	G D	.	7-3	5	0 8	1 58	0 13	5	ముద్దారెడ్డి గారి చిన్న చాడవ		
	2 601D	G D	.	7-3	5	0 8	1 52	0 12	286	కప్పిలు లిస్టు చూడుము		
	3 601D	G D	.	7-3	5	0 8	1 47	0 12	5	ముద్దారెడ్డి గారి చిన్న చాడవ		
	4 601D	G D	.	7-3	5	0 8	1 61	0 13	286	కప్పిలు లిస్టు చూడుము		
	5 601D	G D	.	7-3	5	0 8	1 82	0 15	5	ముద్దారెడ్డి గారి చిన్న చాడవ		
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	3 81C, 601 C	G P	.				0 92					చిరవలసా
	4 81C, 601 C	G D	.	7-3	5	0 8	1 6	0 9				
	5 81C, 601 C	G D	.	7-3	5	0 8	1 27	0 10				
	6 81C, 601 C	G D	.	7-3	5	0 8	2 71	1 6				
							7 44	3 5				
436	1 601D	G D	..	7-3	5	0 8	2 59	1 5	5	ముద్దారెడ్డి గారి చిన్న చాడవ		
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	5 601F	G D	..	7-3	5	0 8	1 19	0 19				
	6 601E	G D	..	7-3	5	0 8	1 96	1 0	286	కప్పిలు లిస్టు చూడుము		
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	8 601C	G D	..	7-3	5	0 8	2 77	1 0				
							16 19	8 2				
437	1 601D	G D	.	7-3	5	0 8	0 50	0 4	52	కప్పిలు లిస్టు చూడుము		
	2 601F	G D	.	7-3	5	0 8	6 98	3 8				
	3 601E	G D	.	7-3	5	0 8	0 9	0 1	52	కప్పిలు లిస్టు చూడుము		
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438	1 74, 601G	G D	..	7-3	5	0 8	2 2	1 0	52	పద		
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439	1 601G	G D	.	7-3	5	0 8	0 36	0 3	104	సింగన్న గారి అక్కలవ		
	2 601G	G D	.	7-3	5	0 8	3 46	1 12	52	కప్పిలు లిస్టు చూడుము		
	3 601F	G D	.	7-3	5	0 8	4 55	2 4				
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2020 03/10/2020

S.No. **ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH**

Sold to **L.S. Nourald, s/o L.S. Iqbal, L.S. Iqbal, L.S. Iqbal**

For use **Self**

CK 769566  
T.SRIDEV  
Licensed Stamp  
L.No.12-03-002/2020  
R.No.12-12-004  
Chiamster, Dist

**రూ.3,40,000/- లకు దాన దస్తావేజు**

2020 వ సంవత్సరం అక్టోబరు నెల 03వ తేదీన

3006

**వ్రాయించుకొన్నవారు:-** హుమయూన్ బాను Age 47 Years, AADHAR.No.4807 5668 6953, CELL.No.9482953591 W/o లేట్ MD.అయాజ బేగ్, ( D/o లేట్ L.S.ఇక్బాల్ సాబ్), 3వ వార్డు, బాగేపల్లి టౌన్ & వోస్ట్, బాగేపల్లి తాలూక, చిక్కబళ్ళాపురం జిల్లా, కర్నూలు కస్టోడియన్ అయిన నీకు..

**వ్రాయించి యిచ్చినవారు:-** L.S.వోషాద్ Age 46 Years, AADHAR.No.4065 5263 9624, CELL.No.9849183781 S/o లేట్ L.S.ఇక్బాల్ సాబ్, సివాసం డోర్.నం.2/117, లేపాక్షి గ్రామం మరియు వోస్టు, లేపాక్షి మండలం, అనంతపురము జిల్లా అయిన నేను ఒప్పి వ్రాయించి యిచ్చిన దాన దస్తావేజు ఏమనగా నీవు నేను ఒకే తండ్రి సంతానమై నీవు నాకు స్వయంగా అక్కవు కావలెను. నాకు నీపై వుండు ప్రేమాతిశయంతో నీకు కొంత ఆస్థిని ఆధారం చేయు తలంపుతో నీ నుండి నేను ఏలాంటి ప్రతిఫలం తీసుకోకుండా నాకు లేపాక్షి గ్రామం వొలంలో పిత్రార్థితముగా సంక్రమించి నా భాగానికి రాబడి నా పేరున లేపాక్షి తహసీల్దారు కార్యాలయం వారు నా పేరున ఖాతా.నం.(పట్టా.నం).1723 గా మంజూరు కాబడి, ఈ మేరకు భూయాజమాన్యపు హక్కులు రాబడి, నాకు సర్వ సంపూర్ణ హక్కులు కలిగి నా స్వాధీనానుభవములో ఈ క్రింది షెడ్యూలు దాఖల రూ.3,40,000/-

L.S. వోషాద్

2909  
2020

**Presentation Endorsement:**

Presented in the Office of the Joint Sub-Registrar, Chilamathur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 1700/- paid between the hours of 12 and 1 on the 03rd day of OCT, 2020 03rd day of OCT, 2020 03rd day of OCT, 2020 by Sri L.S.Noushad

**Execution admitted by (Details of all Executants/Claimants under Sec 32A):**

SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-DE		 HUMAYUN BHANU::03/ [1202-1-2020-3046]		HUMAYUN BHANU W/O. LATE M.D.AYAZ BAIG AADHAR- *****6953 3RD WARD BAGEPALLI TOWN AND THALUK, CHICKBALLAP UR DIST	<i>Humayun Bhanu</i>
2-DR		 L.S.NOUSHAD::03/10/2020 [1202-1-2020-3046]		L.S.NOUSHAD S/O. LATE L.S.IQBAL SAB AADHAR- *****9624 DNO 2/117 LEPAKSHI TOWN AND MANDAL, ANANTHAPUR AM DIST	<i>L.S.Noushad</i>

**Identified by Witness:**

SI No	Thumb Impression	Photo	Name & Address	Signature
1		 B.N.VENUGOPAL REDDY [1202-1-2020-3046]	B.N.VENUGOPAL REDDY S/O SANJEEVARAEDDY, BINGI PALLI	<i>B.N.Venugopal Reddy</i>
2		 G.RAJASEKHAR REDDY::0 [1202-1-2020-3046]	G.RAJASEKHAR REDDY S/O G.OBIREDDY, LEPAKSHI	<i>G.Rajasekhar Reddy</i>

Bk - 1, CS No 3046/2020 & Doct No  
 2909 / 2020 . Sheet 1 of 4  
 JOINT SUBREGISTRAR271  
 Chilamathur





03rd day of October,2020

Signature of JOINT SUBREGISTRAR271  
Chilamathur

**Endorsement:**

Desc	In the Form of							Total
	Online	Stamp Papers	Challan u/s 41of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	
SD	0	400	6400	0	0	0	0	6800
TD	0	NA	1700	0		NA	0	1700
RF	0	NA	1700	0		NA	0	1700
UC	0	NA	210	0		NA	0	210
TOT	0	400	10010	0		0	0	10410

NOTE: TD:Transfer Duty, SD:Stamp Duty, RF:Registration Fee ,UC:=User Charges, TOT:Total, Desc:Description

Rs. 8100/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 1700/- towards Registration Fees on the chargeable value of Rs. 340000/- was paid by the party through Challan/BC/Pay Order No ,41164555072020,41165232732020,41165226212020 dated ,03-OCT-20,03-OCT-20,03-OCT-20.

Date  
03rd day of October,2020

Signature of Registering Officer  
Chilamathur

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2702 / 2020 . Sheet 2 of 4  
JOINT SUBREGISTRAR271  
Chilamathur

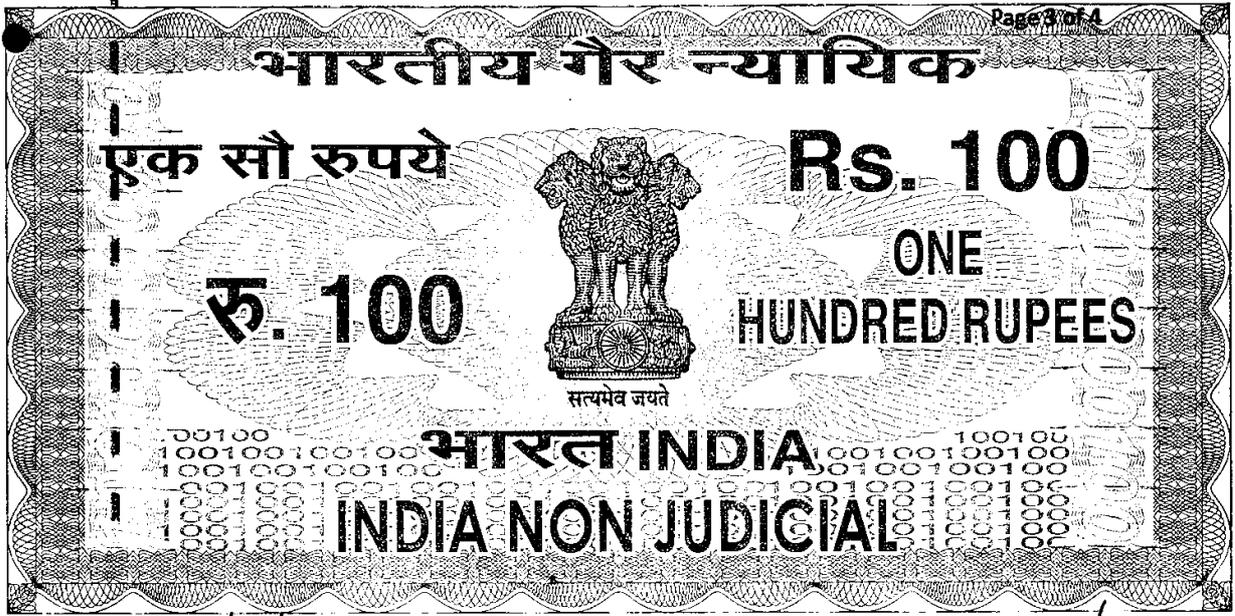
1వ పుస్తకము సం.2020 ఎ.కె.1942  
..2909...నంబరుగా రిజిస్టరు చేయబడి  
స్యానింగ్ నిమిత్తము సుర్తింపు పొందిన 1202 -1-2909-2020  
ఇవ్వడమైనది.  
సం..2020...నెల. 2909.తది 03

సబ్ - రిజిస్ట్రారు  
G.N.G. RAMADASU



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2773 03/10/2020  
 S.No. ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH  
 సూచిక L-S. No. 10000000, 10000000 L-S. 10000000, 10000000  
 10000000

CK 769568  
 T. SRIDEVI  
 Microfilm Serials and  
 L.No. 12-CA. 10/10/20  
 R.N. 10/10/20/10/10

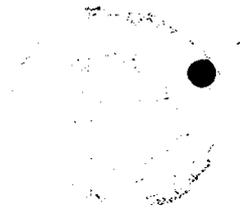
**షెడ్యూలు**

అనంతపురం జిల్లా హిందూపురం రి.డి. చీలమత్తూరు సబ్.డి.కు చేరిన లేపాక్షి మండలం, లేపాక్షి గ్రామ వొలంలో లేపాక్షి పంచాయితీ ఏరియాలో నా పేరున లేపాక్షి తహసీల్దారు కార్యాలయం వారు నా పేరున పట్టా.నం.(ఖాతా.నం).1723 గా మంజూరు కాబడి ఈ మేరకు ఈ క్రింది షెడ్యూలు ధాఖల ఆస్తిపై నాకు సంపూర్ణ హక్కు రాబడి నాకు హక్కు కలిగి నా స్వాధీనానుభవములో గల ఆస్తిని ఈ దాన దస్తావేజు మేరకు నీకు సంపూర్ణ సర్వ హక్కులతో చెందులాగున నీ స్వాధీనం చేసిన ఆస్తి వివరం.

బాబు సర్వే.నం.లె విస్తీర్ణం విస్తీర్ణం హెక్టార్లు  
 స.ఖుస్కి 427-3 2.56 పైకి ఎ.0.97.సెం 0-391

- ఈ జమీనుకు చెక్కుబందీ:-
- తూర్పు:- నోమిరెడ్డిపల్లికి వోవు తారు రోడ్డు
- పడమర:- యాకూసాబ్ ఆస్తి
- ఉత్తరం:- యాకూసాబ్ ఆస్తి
- దక్షిణం:- ఆదిరెడ్డి జమీను

ఈ వుధ్య గల ఎ.0.97.సెం తొంబై ఏడు సెంటు జమీను పూరా.  
 L.S. శ్రీనివాస



  
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2709 / 2020 . Sheet 3 of 4 JOINT SUBREGISTRAR271  
 Chilamathur



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2374      03/10/2020  
 अंध्र प्रदेश ANDHRA PRADESH  
 L.S. Poulad, State L.S. Equal Lab, Hyderabad

CK 769569  
 T.SRIDEVI  
 Licensed Stamp Vendor  
 L.No.12-03-002/2005  
 R.No.12-12-004/2005

మార్కెట్ ధర యకరం 1కి రూ.3,50,000/- ల ప్రకారం ఈ జమీను విలువ రూ.3,40,000/- ఈ జమీను ఎ.పి.అప్రోడు జమీను కాదు. ఉన్న యడల I S Act 27 & 64 నిబంధనలకు భాద్యుడను.

L.S. నోట్

ఇందుకు సాక్షులు :-

P. Venkatesh Reddy s/o Sankar Reddy, Tingipalle  
 G. Rajkumar Reddy s/o Obireddy, Cepaladri

Prepared by:- P. Ramachandra Chilamathu,  
 (P. PAVANKUMAR) Cell. No: 9963256198.



  
 Bk - 1, CS No 3046/2020 & Doct No  
2909/2020. Sheet 4 of 4 JOINT SUBREGISTRAR271  
 Chilamathur



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భారత పోస్టు

సంఖ్య / పోస్టేజ్ / Enrolment No.: 1093/21095/12485

To: L S Nourahad  
(పాఠకుడి పేరు)  
S/O Late L S Nigrali Sahu  
2717  
Kempal street  
Lopakhali  
Aizawl  
Aizawl  
Andhra Pradesh - 515331

L.S. నోరూహాద్

Date: 16/08/2011



Ref. No.: 0000993-0007465-0004215  
UA 05034290 4 IN

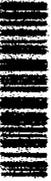
మీ ఊరి సంఖ్య / Your Address No. :

4065 5263 9624

అధికారి - సామాన్యని హక్కు

పాఠకుడి పేరు  
L S Nourahad  
జన్మ సంవత్సరం / Year of Birth : 1974  
పురుషుడు / Male

4065 5263 9624



పాఠకుడి పేరు  
Humayun Bhanu  
జన్మ తేదీ/DOB: 11/02/1978  
FEMALE

Humayun Bhanu  
4807 5668 6953

పాఠకుడి పేరు  
Humayun Bhanu  
70 Ayaz Balg  
RD WARD  
AGEPALLI  
agepalli  
agepalli  
hikkaballapur Karnataka - 561207  
482953591





ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ, భూమి రికార్డుల కంప్యూటరీకరణ AP 20 28344785

పట్టాదారుని అడంగలు / పహాటి కాపీ

Application No:



ADL012042587818

Date : 28/09/2020

జిల్లా - అనంతపురము

గ్రామము - లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు : Acres/cents

ఫనరి నం. : 1430

పదవి నం.	సర్వే నంబరు మరియు సబ-డివిజన్ నెంబరు	మొత్తం విస్తీర్ణము	పా.వి.రావి/ సా.వి.వచ్చు విస్తీర్ణము	భూమి విస్తీర్ణము / శెన్లు	భూమి వివరణ / జలాధారము	అయత్కట్టు విస్తీర్ణము	ఖాతా నంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణము / అనుభవ స్వభావము
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	427-3	2.5600	0.0000 2.5600	పట్టా 1.9600	మొట్ట వర్గం	2.5600	1244	సునీత మాధవ రెడ్డి	సునీత మాధవ రెడ్డి	0.7900 కొనుగోలు
2							1245	సత్య ప్రేయ పురుశోత్తమ రెడ్డి	సత్య ప్రేయ పురుశోత్తమ రెడ్డి	0.8000 కొనుగోలు
3							1723	యల్ యన్ నౌపాట్ లేట్ యల్ యన్ ఇక్బాల్ సాబ్	యల్ యన్ నౌపాట్ లేట్ యల్ యన్ ఇక్బాల్ సాబ్	0.9700 పేదార్పితము

Certified By



Name: C.J. Baiaram  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
  - ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
  - iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో నమోదు చేయబడినది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
  - iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.
- పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.  
The matter stated above is correct to the best of my knowledge and belief.

సంతకము  
Signature

ముద్ర  
Seal



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము రెవెన్యూ శాఖ, భూమి రికార్డుల  
కంప్యూట్రైజేషన్  
భూమి యజమాన్యపు హక్కుల రికార్డు ప్రకారము (1-బి) నమూనా (ROR)



Application No:

AP20 26

ROR012043834461

Date : 01/10/2020

జిల్లా : ఆనంతపురము

గ్రామము : లేపాక్షి

మండలము : లేపాక్షి

విస్తీర్ణము యూనిట్లు ఎ.గుం./ఎ.సెం.

వరుస నం.	పట్టాదారు పేరు	(తండ్రి/భర్త పేరు)	ఖాతా నంబరు	సర్వే నంబరు మరియు సబ్-డివిజన్	భూమి వివరణ	మొత్తం విస్తీర్ణము	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ సాగుచేసారు
1	2	3	4	5	6	7	8
1	యల్ యస్ నాపాద్	లేట్ యల్ యస్ ఇక్కాల్ సాబ్	1723	432-2b	మెట్ట	2.7900	అనువంశికము
2				432-1c2	మెట్ట	0.5600	అనువంశికము
3				427-3	మెట్ట	0.9700	అనువంశికము
4				427-1	మెట్ట	0.5300	అనువంశికము
5				398-2C	తరి	0.1300	అనువంశికము
6				398-2B	తరి	0.3100	అనువంశికము
7				354-3	మెట్ట	0.1100	అనువంశికము

Certified By



Name: C.J. Balam  
Designation: TAHSILDAR  
Mandal: లేపాక్షి

Verified by CHUKKAPALLI JAYA BALARAM

Note : This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at <http://www.ap.meeseva.gov.in/> by furnishing the application number mentioned in the Certificate.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

**Declaration by the Authorized Agent for Delivering the Electronic Services**

- i. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.  
The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.
- ii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.  
The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.
- iii. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్ లో క్రమమైన పద్ధతిలో నమోదు చేయబడినది.  
During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.
- iv. ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్ లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.  
Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

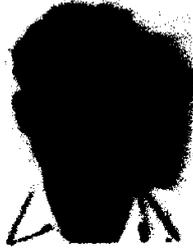
సంతకము  
Signature

ముద్ర  
Seal

GOVT. OF ANDHRA PRADESH  
GOVT. OF ANDHRA PRADESH



భారత ప్రభుత్వం  
Government of India



బి యాన్ వెరు గోపాల్ రెడ్డి  
B N Veru Gopal Reddi  
పట్టణ పేరు/ DOB: 23/08/1977  
పురుషుడు / MALE

*B N Veru Gopal Reddi*



2641 2714 0497

నా ఆధార్, నా గుర్తింపు



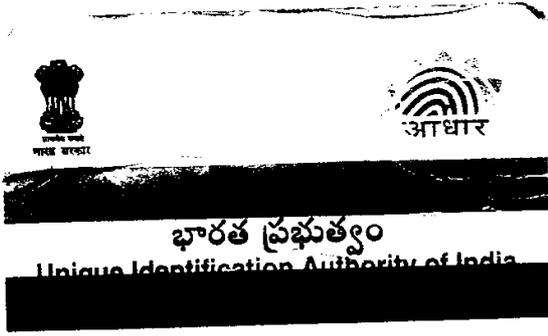
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Unique Identification Authority of India

తరువాత:  
S/O బి యాన్ వెరు గోపాల్ రెడ్డి, 5/3-ఎ  
లెపాక్షి రంగ్ పాల్, లెపాక్షి  
అనాపూర్ - 515331

Address:  
S/O B N Sanyva Reddy 5/3-a  
Lepakshi Dng: palli Lepakshi  
Anantapur  
Andhra Pradesh - 515331

2641 2714 0497



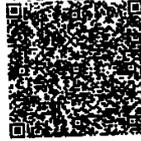


నమోదు సంఖ్య / Enrollment No. : 1093/21149/03863

30/03/2012  
 To  
 G Rajashekar Reddy  
 జి రాజశేకర్ రెడ్డి  
 S/O G Obi Reddy  
 7/33  
 Lepakshi  
 Lepakshi  
 Lepakshi  
 Lepakshi, Anantapur  
 Andhra Pradesh - 515331



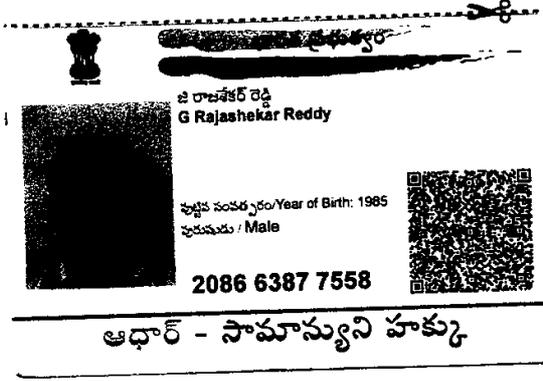
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మీ ఆధార్ సంఖ్య / Your Aadhaar No. :

**2086 6387 7558**

ఆధార్ - సామాన్యని హక్కు



*G. Rajashekar Reddy*





2909  
2020

APTC FORM-10

## GOVERNMENT OF ANDHRA PRADESH

Challan No: <b>41165232732020</b>	Challan Creation Date & Time: <b>03/10/2020 9:35:05 AM</b>
Treasury/PAO Code: <b>1006</b>	STO: <b>STO-Hindupur</b>
CFMS Transaction ID:	<b>40081736662020</b>
Service:	<b>6370-Fees for Registering Documents</b>
Major Head:	<b>0030 Stamps and Registration Fees</b>
Sub-Major Head:	<b>03 Registration Fees</b>
Minor Head:	<b>104 Fees for Registering Documents</b>
Group Sub-Head:	<b>00 Not Applicable</b>
Sub-Head:	<b>01 Fees for Registering Documents</b>
Detailed Head:	<b>000 Not Applicable</b>
Sub-Detailed Head:	<b>000 Not Applicable</b>
Charged/Voted:	<b>V</b>
Non-Contingency/Contingency:	<b>N</b>
Amount Rs:	<b>1700.00</b>
Amount In words Rs:	<b>One thousand seven hundred only</b>
Purpose:	<b>RF</b>
Remitter's Name & Address:	<b>L S NOWSHAD S/O LATE L S IQBALSAB LEPAKSHI</b>
Remitter's Mobile Number	<b>7989805850</b>
DDO Code:	<b>10062308001 O/o SUB REGISTRAR CHILAMATHUR</b>
Status:	<b>Payment Transaction Successful</b>
Bank Reference Number:	<b>CPAAIIZSP9</b>
Payment Date:	<b>03/10/2020</b>
Received Rs:.....	<b>1700.00</b>

Note:This Challan does not need enfacement of the treasury









Copy of Document.	Copy of endorsements and certificates.
<p>... 2517 of 1943 (Court)</p> <p>... 398.1 ... 0.62 ... 0.40 ...</p>	<p>...</p>
<p>... 42.10 ... 0.62 ... 0.50 ...</p>	<p>...</p>
<p>... 513.1 ... 0.84 ... 53.0 ...</p>	<p>...</p>
<p>... 46.2 ... 0.44 ... 1.00 ...</p>	<p>...</p>
<p>... 60.4 ... 0.42 ... 1.14 ...</p>	<p>...</p>
<p>... 272.3 ... 0.96 ... 3.13 ...</p>	<p>...</p>
<p>... 398.2 ... 0.75 ... 3.13 ...</p>	<p>...</p>
<p>... 60.2 ... 0.28 ... 1.20 ...</p>	<p>...</p>
<p>... 7.28 ... 1.89 ...</p>	<p>...</p>
<p>... 52.4 ... 0.59 ... 0.50 ...</p>	<p>...</p>
<p>... 61.8 ... 0.60 ... 0.50 ...</p>	<p>...</p>
<p>... 65.2 ... 2.11 ... 0.13 ...</p>	<p>...</p>
<p>... 78.1 ... 0.53 ... 0.30 ...</p>	<p>...</p>
<p>... 60.4 ... 0.34 ... 1.50 ...</p>	<p>...</p>
<p>... 398.2 ... 0.45 ... 2.40 ...</p>	<p>...</p>
<p>... 270.5 ... 0.82 ... 0.13 ...</p>	<p>...</p>
<p>... 2.64 ... 1.37 ...</p>	<p>...</p>
<p>... 52.1 ... 0.58 ... 0.70 ...</p>	<p>...</p>
<p>... 52.1 ... 0.88 ... 0.11 ...</p>	<p>...</p>
<p>... 398.1 ... 0.52 ... 0.30 ...</p>	<p>...</p>

2 4 Pages No of Correction *NI*



248

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Copy of endorsements and certificates.

Copy of Document.	Copy of endorsements and certificates.
2517 of 1943 (Contd)	
237.2 పైకి 0.82 - 3.40 యంతులు	
416.2 పైకి 0.43 - 1.00 యంతులు	
378.2 పైకి 0.44 - 2.40 యంతులు	
60.2 పైకి 0.27 - 1.10 యంతులు	
270.2 పైకి 0.37 - 0.60 యంతులు	
761 11.70 యంతులు	
376.2 పైకి 0.53 - 0.30 యంతులు	
398.1 పైకి 0.52 - 0.30 యంతులు	
42.10 పైకి 0.52 - 0.40 యంతులు	
294.2 73 పైకి 5.30 - 398.2 పైకి 0.44 - 2.40 యంతులు	
406.13 0.4 - 0.10 యంతులు	
376.1 పైకి 0.4 - 0.10 యంతులు	
427.3 2.56 - 1.50 యంతులు	
427.1 1.6 - 0.80 యంతులు	
432.1 2.18 - 1.10 యంతులు	
432.2 1.16 - 0.90 యంతులు	
30.3 3.53 - 0.44 యంతులు	
31.4 4.12 - 1.10 యంతులు	
420.4 7.62 - 4.13 యంతులు	
424.1 6.16 - 3.10 యంతులు	
58 16.62 - 6.40 యంతులు	

3 of 4 Pages No of Correction. NI

## GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

Revenue Department – Lands - Deletion of Government lands assigned prior to 18.06.1954 from the purview of Section 22-A of Registration Act, 1908 – Orders– Issued.

## REVENUE (ASSIGNMENT-I) DEPARTMENT

G.O.MS.No.575

Dated.16-11-2018

Read the following:-

- 1.G.O.Ms.No.1523, Revenue Department, dt.11.06.1949.
- 2.G.O.Ms.No.1142, Revenue Department, dt.18.06.1954.
- 3.From the Spl.C.S& CCLA, A.P., Vijayawada Lr. No. Assn.I(1)/162/2015, dt.20-10-2016.

\*\*\*\*

## ORDER:-

In the G.O. 1<sup>st</sup> read above, the Government have issued orders stipulating condition that the land assigned will not be sold or otherwise alienated within the period of ten years. If they are alienated within this period, they should be liable to be resumed. Prior to issue of these orders there seems to be no condition of non-alienation of the assigned lands.

2. In the G.O. 2<sup>nd</sup> read above, after having examined the issue of assignment of Government lands, stipulated the condition that the lands assigned shall be heritable but not alienable.

3. The Special C.S. & Chief Commissioner of Land Administration, A.P., in his letter 3<sup>rd</sup> read above has stated that, it is evident that the condition of non-alienation was stipulated in G.O.Ms.No.1142, Revenue Department, dt.18.06.1954. Prior to 18.06.1954, there was no condition of non-alienation of assigned lands. Moreover as per Sub-Section (1) of Section 2 of A.P. Assigned Lands (Prohibition of Transfers) Act, 1977.

“Assigned land” means assigned by the Government to the landless poor persons under the rules for the time being in force, subject to the condition of non-alienation and includes lands allotted or transferred to landless poor persons under the relevant law for the time being in force relating to land ceilings, and the word “assigned” shall be construed accordingly”.

4. The Spl.C.S.& Chief Commissioner of Land Administration has suggested that all assignments made prior to 18-06-1954 may be considered for deletion from the purview of section 22-A of Registration Act, 1908 as there was no condition of non-alienation. The condition of non-alienation to non-British subjects may be ignored as it is irrelevant at present. The clear statement about the assigned lands prior to 18.06.1954, will settle a number of land matters and court cases being faced by the Revenue Department.

5. After careful examination of the matter, Government hereby order for deletion of Government lands assigned prior to 18.06.1954 from the purview of Section 22-A of Registration Act, 1908.

6. The Special Chief Secretary & Chief Commissioner of Land Administration shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. MANMOHAN SINGH  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The Special C.S. & Chief Commissioner of Land Administration,  
A.P., 2<sup>nd</sup> Floor, Jasthi Towers, D.No.22-19, Saipuram Colony Road,  
Gollapudi Village, VIJAYAWADA-521225.  
The Director & Inspector General, Registration & Stamps, A.P., Vijayawada.

(p.t.o)

All the District Collectors.  
The PS to Spl.Chief Secretary to Hon'ble C.M.  
The OSD to Hon'ble Deputy Chief Minister (Revenue)  
The PS to Spl. Chief Secretary to Govt. (Land).  
All the Departments of Secretariat.  
All Assignment Sections.  
SF/SC.

//FORWARDED::BY::ORDER//

SECTION OFFICER

**PROCEEDINGS OF THE COLLECTOR & DISTRICT MAGISTRATE,  
ANANTHAPURAMU DISTRICT**

**Present: Ms. Nagalakshmi.S, I.A.S.**

**R.Dis.E2/3114/2021**

**Dated: 11-12-2021.**

**Sub:-** Section 22-A – Ananthapuramu District - Penukonda Division  
– Report received from the Sub-Collector, Penukonda and the  
Tahsildar, Lepakshi for deletion of the lands in Sy.No.427-1,  
Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents of  
Lepakshi (V) & (M) from the purview of the Section 22-A (1)  
(a) of the Registration Act, 1908 - Orders - Issued.

**Read:-** 1. The Tahsildar, Lepakshi (M), Rc.No.159/2021,Dt:28.8.2021.  
2. The Sub-Collector, Penukonda, Rc.No.196/2021/D,  
Dt: 25.05.2021 received on Dt:7.7.2021.  
3. The Tahsildar, Lepakshi (M), Rc.No.159/2021,  
Dt:25.10.2021.  
4. The Sub-Collector, Penukonda, Rc.No.196/2021/D,  
Dt: 06.12.2021 received on Dt:07.12.2021.

\*\*\*\*\*

**ORDER:**

In the references 1<sup>st</sup> to 4<sup>th</sup> read above, the Sub-Collector, Penukonda has submitted the report on the proposal received from the Tahsildar, Lepakshi (M) on the applications bearing no. TTA012000063141, Dt:24.12.2020 & TTA012100067186,TTA012100067184,TTA012100067182, TTA012100067180, Dt:23.03.2021 filed in Mee-seva by 1) Mukthiyar S/o Late Abdulla 2) Irshad Ahamad S/o G.Abdul Sattar Sab 3) Sheik Shakeela Banu S/o Mohd. Suheb 4) L.S.Iqbal Sab S/o L.S.Nousad for deletion of the lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents as entered at Sl.Nos.380 & 381 in Annexure – I, of Lepakshi (V) & (M) from the purview of the Section 22-A (1) (a) of Registration Act, 1908.

On verification of the report, the Tahsildar, Lepakshi Mandal and the Sub-Collector, Penukonda have reported that,

- As per the records of Lepakshi Village, the lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents were classified as Thopu and further transferred to AW vide Collector. Dis.No. 963/7.3.1934, T.M.No. 34/1343 as per RSR extract.
- Further the subject lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents were assigned to "Abdul saheb gaari Yakoob Sab" vide DA.R.Dis.No.117/43, Dated:26-8-1935.

- Further it is reported that, after the demise of the original assignee his legal heirs were notionally sub-divided the subject lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents and stands in the Webland Adangal as follows;

Sl.No	Sy.No	Extent	Pattadar Name	I B.No.
1	427-1	0.53	T.V.Rathnamma W/o Reddeppa	630
2	427-1	0.53	L.S.Nousad S/o Late L.S.Ikbal Sab	1723
3	432-1A	0.54	Shakila Banu W/o Late Shek Mohammad	37
4	432-1B	0.54	Mukthiyar S/o Abdulla	1722
5	432-1C1	0.54	Abdul Satta Sab S/o Gafur Sab	727
6	432-1C2	0.56	L.S.Nousad S/o Late L.S.Ikbal Sab	1723

- Further, the applicants who were the legal heirs of the original assignee i.e sons, grandsons & grand-daughter-in-laws 1)Abdul Satta Sab S/o Gafur Sab, 2)L.S.Nousad S/o Late L.S.Ikbal Sab 3)Mukthiyar S/o Abdulla 4)Shakila Banu W/o Late Shiek Mohammad have partitioned the above lands and they are in possession and enjoyment as per their shares.
- As per RH copy, the subject lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents stands entered in the names of Sheik Abdulla Sab sons 1) Yakoob Sab 2) Mohammad Sharif Sab 3) Adam Sab.
- In view of the above, the Sub-Collector, Penukonda and the Tahsildar, Lepakshi Mandal have recommended for deletion of the subject lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents as entered at Sl.Nos.380 & 381 in Annexure – I, of Lepakshi (V) & (M) from the purview of Section 22-A (1) (a) of Registration Act, 1908, which were assigned to Abdul saheb gaari Yakoob Sab vide DA.R.Dis.No.117/43, Dated: 26-8-1935, which attracts to the G.O.MS.No. 575, Dt: 16-11-2018, as it was assigned prior to 18.6.1954. Further, the Sub-Collector, Penukonda and the Tahsildar, Lepakshi Mandal have certified that, the subject land was assigned prior to 18.06.1954 and never re-assigned after 18.06.1954.

Further as per the G.O.Ms.No.575, Revenue (Assn. I) Dept., Dt: 16.11.2018, the Government have issued orders for deletion of the lands assigned prior to 18.06.1954 from the purview of the Section – 22 – A of the Registration Act, 1908.

In view of the above circumstances, as recommended by the Sub-Collector, Penukonda and the Tahsildar, Lepakshi Mandal, the District Registrar, Hindupur is hereby ordered to delete the subject lands in Sy.No.427-1, Ext: Ac.1.06 cents and Sy.No.432-1, Ext: Ac.2.18 cents at Sl.Nos. 380 & 381 in Annexure-I U/s 22 A (1) (a) from the Prohibited Property list as per the G.O.Ms.No.575, Revenue (Assn.I) Dept., Dt: 16.11.2018.

Name of the Mandal	Name of the Village	Sy.No.	Extent in Ac.	Sl.Nos. in Prohibited list u/s 22 A (1) (a)
Lepakshi	Lepakshi	427-1	Ac.1.06 cents	380
		432-1	Ac.2.18 cents	381

//True Copy//

Sd/- Ms.Nagalakshmi. S.  
Collector & District Magistrate,  
Ananthapuramu.

  
Superintendent - E

To:

The District Registrar, Hindupur for necessary action and report compliance.  
(By RPAD)

The applicants; (By RPAD)

> Mukthiyar S/o Late Abdulla & Others, D.No: 2-39, Lepakshi (V) & (M) -  
515 331.

The Tahsildar, Lepakshi (M). (By RPAD)

Copy to the Sub-Collector, Penukonda for information. (By RPAD)

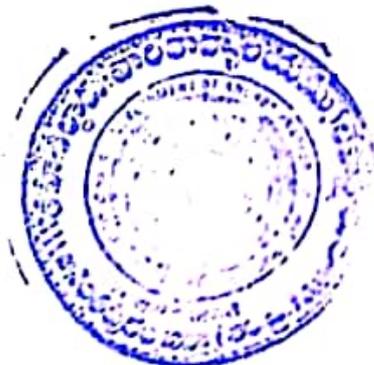
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## CERTIFICATE OF OWNERSHIP OF TREE/FOREST PRODUCE

- 1) Name of the Applicant: L.S NOUSHAD
- 2) Name of the Landholder: L.S. NOUSHAD
- 3) Particulars of the Land:
- Sy. No. : 427-1, 432-1
  - Extent : 0.53 Ac & 2-12 Ac
  - Village : Lepakshi
  - Mandal : Lepakshi
  - District : Lepakshi
  - PPB No. / TD No. : Ananthapur
  - Khata No. : 1723
- 4) Classification of the Land: Any  
(As per Sethwar / Khasrapahani)
- 5) Whether the land is falling  
Within the forest area: NO
- 6) Nature of acquisition:  Lease / Allotment / Assignment / ORC Purchase
- 7) Location Sketch of the Land showing  
The planted area: Attached
- 8) Whether the land is free from all encumbrance: Yes
- 9) Details of Court / Title disputes, if any: NO
- 10) No. of trees existing on the land: 30
- 11) Proposed land recorded as "Forest" (Adavi poramboke / Mysooru etc.) in the revenue record: YES/NO

I have inspected the land and examined the records and the documents submitted by the applicant

Sri L.S. Noushad  
S/o L.S. Iqbal Saab No Lepakshi. The Landholder is entitled to the timber and other forest produce existing on the land mentioned above.



Balaram...  
TALISILDAR  
Lepakshi Mandal  
Ananthapuramu (Dis)

### CERTIFICATE OF OWNERSHIP OF TREE/FOREST PRODUCE

- 1) Name of the Applicant: AYAN NAGPAL
- 2) Name of the Landholder: Agrocorp landbase (?) limited 40 Ayan Nagpal
- 3) Particulars of the Land:
  - a) Sy. No. : 427-3 & 432-2
  - b) Extent : Ac 11-16 C & 0-97 C
  - c) Village : Lepakshi
  - d) Mandal : Chilamathur
  - e) District : Ananthapur
  - f) PPB No. / TD No. :
  - g) Khata No. : 2450
- 4) Classification of the Land: Dry Land  
(As per Sethwar / Khasrapahani)
- 5) Whether the land is falling  
Within the forest area: NO
- 6) Nature of acquisition:  
Lease / Allotment / Assignment / ORC Purchase : Purchase
- 7) Location Sketch of the Land showing  
The planted area: Attached Survey Map.
- 8) Whether the land is free from all encumbrance: Yes
- 9) Details of Court / Title disputes, if any: NO Disputes
- 10) No. of trees existing on the land: 500
- 11) Proposed land recorded as "Forest" (Adavi poramboke / Mysoora etc.) in the revenue record: YES/NO.

I have inspected the land and examined the records and the documents submitted by the applicant

Sri Ayan Nagpal  
S/o Trenender Nagpal R/o Bengaluru. The Landholder is entitled to the timber and other forest produce existing on the land mentioned above.



Balaram  
TANISDAR  
Lepakshi Mandal  
Ananthapuramu (Dist)

- At Agrocorp, our mission is to transform dry lands into cultivable land and encourage people from all sections to take up agriculture in an organised manner.
- To encourage sustainable practices of water conservation, water harvesting, adopt natural farming practices.
- To enable and bring together like minded people who want to connect to their roots and take up agriculture and lead by example to encourage other stakeholders of the society to ensure the land under cultivation is ever growing unlike the current trend of decrease of green cover.





**Agrocorp transformed 15 acres dry land in Virupasamudra Village, 12 km from Hindupur. We have planted 5000 trees and maintained them. From what was a non cultivable dry land has now transformed into lush green tree cover.**



**Agrocorp transformed 15 acres dry land in Virupasamudra Village, 12 km from Hindupur. We have planted 5000 trees and maintained them. From what was a non cultivable dry land has now transformed into lush green tree cover.**



**Agrocorp transformed 56 acres dry land in Julukunta Village, Anantapur District. We have planted 30000 trees and are maintaining them.**



Agrocorp transformed 56 acres dry land in Julukunta Village, Anantapur District. We have planted 30000 trees and are maintaining them. This picture was taking in 2019. From what was a non cultivable dry land has now transformed into a lush green tree cover.



**Over 30000 trees planted  
and maintained by Agrocorp  
in Julukunta Village, Anantapur District.**

Agrocorp transformed 56 acres dry land in Julukunta Village, Anantapur District. We have planted 30000 trees and are maintaining them. This picture was taking in 2019. F From what was a non cultivable dry land has now transformed into a lush green tree cover.



**Agrocorp transformed 15 acres dry land in Apanpalli Village, Anantapur District. We have planted 5000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing vegetables and fruits.**



**Agrocorp transformed 15 acres dry land in Apanpalli Village, Anantapur District. We have planted 5000 trees and setup a vegetable garden and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing vegetables and fruits.**



**Agrocorp transformed 15 acres dry land in Apanpalli Village, Anantapur District. We have planted 5000 trees and setup a vegetable garden and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing vegetables and fruits.**



Agrocorp transformed 15 acres dry land in Apanpalli Village, Anantapur District. We have planted 5000 trees and setup a vegetable garden and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing vegetables and fruits. We have also enabled people to take up cultivation on these land and encourage community farming.



**Agrocorp transformed 15 acres dry land in Apanpalli Village, Anantapur District. We have planted 5000 trees of Melia dub and coconuts and setup a vegetable garden and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing vegetables and fruits.**



**Agrocorp transformed 33 acres dry land in Morsalapalli Village, Anantapur District. We have planted 4000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing coconuts, fruits, Melia dubia trees on this land.**



**Agrocorp transformed 33 acres dry land in Morsalapalli Village, Anantapur District. We have planted 4000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing coconuts, fruits, Melia dubia trees on this land**



**Agrocorp transformed 33 acres dry land in Morsalapalli Village, Anantapur District. We have planted 4000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing coconuts, fruits, Melia dubia trees on this land**



**Agrocorp transformed 33 acres dry land in Morsalapalli Village, Anantapur District. We have planted 3000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into into a lush green cover growing coconuts on this land**



Agrocorp transformed 33 acres dry land in Morsalapalli Village, Anantapur District. We have planted 3000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing coconuts on this land.



**Agrocorp transformed 33 acres dry land in Morsalapalli Village, Anantapur District. We have planted 3000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing coconuts on this land.**



**30 acres dry land at Edulabalapuram Village, District Anantapur**



**Agrocorp transformed 30 acres dry land in Edulabalapuram Village, Anantapur District. We have planted more than 5000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing coconuts, fruits, Melia dubia trees on this land**



**Agrocorp transformed 30 acres dry land in Edulabalapuram Village, Anantapur District. We have planted more than 5000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing Coconuts, Fruits, Melia dubia trees on this land.**



**Agrocorp transformed 30 acres dry land in Edulabalapuram Village, Anantapur District. We have planted more than 5000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing Coconuts, Fruits, Melia dubia trees on this land.**



**Agrocorp transformed 30 acres dry land in Edulabalapuram Village, Anantapur District. We have planted more than 5000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing Coconuts, Fruits, Melia dubia trees on this land.**



Agrocorp transformed 30 acres dry land in Edulabalapuram Village, Anantapur District. We have planted more than 5000 trees and are maintaining them. From what was a non cultivable dry land has now transformed into a lush green cover growing Coconuts, Fruits, Melia dubia trees on this land.

TAX INVOICE

79

**ADITHYA AGENCIES**  
 D.NO.17/1/16/1,GODOWN NO.6  
 OLD LAKSHMI NARAYANA OIL MILL COMPOUND  
 Opp. Andhra Bank, Gooty Road  
 Anantapur, Mob:9000232320  
 Email: Chowdary192@gmail.Com  
 GSTIN/UIN: 37AIOPH5726Q1ZG

Buyer  
**AGROCORP LANDBASE PRIVATE LIMITED**  
 1ST FLOOR,90,BELLARY ROAD,  
 BYATARAYANPURA,, BENGALURU, KARNATAKA  
 State Name : Andhra Pradesh, Code : 37  
 GSTIN/UIN : 29AAOCA8637L2ZT  
 PAN/IT No :  
 Place of Supply : Andhra Pradesh

Invoice No. <b>ADAG/21-22/528</b>	Dated <b>29-Sep-2021</b>
Delivery Note	Mode/Terms of Payment <b>CREDIT</b>
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination <b>SOMIREDDY PALLI(LEPAKSHI)</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>AP02TF1134</b>
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity		Rate	per	Disc. %	Amount
				Shipped	Billed				
1	DIS/SIS PIPE 63MM X4 KG 12%	8424	12 %	432 Nos	432 Nos	375.58	Nos		1,62,250.56
			0 %						9,735.03
									9,735.03
									0.38
CGST SGST ROUND OFF									
Bill Details: New Ref ADAG21-22528 1,81,721.00 Dr									
Total				432 Nos	432 Nos				₹ 1,81,721.00

Amount Chargeable (in words) E. & O.E

**INR One Lakh Eighty One Thousand Seven Hundred Twenty One Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
8424	1,62,250.56	6%	9,735.03	6%	9,735.03	19,470.06
<b>Total</b>	<b>1,62,250.56</b>		<b>9,735.03</b>		<b>9,735.03</b>	<b>19,470.06</b>

Tax Amount (in words) : **INR Nineteen Thousand Four Hundred Seventy and Six paise Only**

Company's Bank Details  
 Bank Name : **ANDHRA BANK 021713100003563**  
 A/c No. : **021713100003563**  
 Branch & IFS Code : **RAM NAGAR ANANTAPUR & ANDB0000217**  
 for ADITHYA AGENCIES

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorized Signatory

SUBJECT TO ANANTAPUR JURISDICTION

This is a Computer Generated Invoice

*Sujit*

80

**ADITHYA AGENCIES**  
 D.NO.17/1/16/1,GODOWN NO.6  
 OLD LAKSHMI NARAYANA OIL MILL COMPOUND  
 Opp. Andhra Bank, Gooty Road  
 Anantapur, Mob:9000232320  
 Email: Chowdary192@gmail.Com  
 GSTIN/UIN: 37AIOPH5726Q1ZG

Buyer  
**AGROCORP LANDBASE PRIVATE LIMITED**  
 1ST FLOOR,90,BELLARY ROAD,  
 BYATARAYANPURA,, BENGALURU, KARNATAKA  
 State Name : Andhra Pradesh, Code : 37  
 GSTIN/UIN : 29AAOCA8637L2ZT  
 PAN/IT No :  
 Place of Supply : Andhra Pradesh

Invoice No. <b>ADAG/21-22/483</b>	Dated <b>31-Aug-2021</b>
Delivery Note	Mode/Terms of Payment <b>CREDIT</b>
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination <b>SOMIREDDY PALLI(LEPAKSHI)</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>AP02TF1134</b>
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity		Rate	per	Disc. %	Amount
				Shipped	Billed				
1	DIS/SIS PIPE 40MM X6KG 12%	8424	12 %	207 Nos	207 Nos	236.25	Nos		48,903.75
2	DIS/SIS PIPE 50MM X6KG 12%	8424	12 %	1,067 Nos	1,067 Nos	351.00	Nos		3,74,517.00
3	DIS/SIS PIPE 63MM X4 KG 12%	8424	12 %	790 Nos	790 Nos	375.84	Nos		2,96,913.60
4	DIS/SIS PIPE 75MM X 4KG 12%	8424	12 %	567 Nos	567 Nos	537.75	Nos		3,04,904.25
5	DIS/SIS/ PIPE 90MM X 4KG 12%	8424	12 %	141 Nos	141 Nos	751.47	Nos		1,05,957.27
6	DIS/SIS PIPE 110 MM X 4KG 12%	8424	12 %	202 Nos	202 Nos	1,093.53	Nos		2,20,893.06
									13,52,088.93
									81,125.35
									81,125.35
									0.37
CGST SGST ROUND OFF									0 %
Bill Details: New Ref ADAG/21-22/483      15,14,340.00 Dr									
Total				2,974 Nos	2,974 Nos				₹ 15,14,340.00

Amount Chargeable (in words)

**INR Fifteen Lakh Fourteen Thousand Three Hundred Forty Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
8424	13,52,088.93	6%	81,125.35	6%	81,125.35	1,62,250.70
<b>Total</b>	<b>13,52,088.93</b>		<b>81,125.35</b>		<b>81,125.35</b>	<b>1,62,250.70</b>

Tax Amount (in words) : **INR One Lakh Sixty Two Thousand Two Hundred Fifty and Seventy paise Only**

Company's Bank Details

Bank Name : **ANDHRA BANK 021713100003563**  
 A/c No. : **021713100003563**  
 Branch & IFS Code : **RAM NAGAR ANANTAPUR & ANDB0000217**  
 for ADITHYA AGENCIES

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorised Signatory

SUBJECT TO ANANTAPUR JURISDICTION

This is a Computer Generated Invoice

*Sujat*

TAX INVOICE

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**ADITHYA AGENCIES**  
 D.NO.17/1/16/1,GODOWN NO.6  
 OLD LAKSHMI NARAYANA OIL MILL COMPOUND  
 Opp. Andhra Bank, Gooty Road  
 Anantapur, Mob:9000232320  
 Email: Chowdary192@gmail.Com  
 GSTIN/UIN: 37AIOPH5726Q1ZG

Buyer  
**AGROCORP LANDBASE PRIVATE LIMITED**  
 1ST FLOOR,90,BELLARY ROAD,  
 BYATARAYANPURA,, BENGALURU, KARNATAKA  
 State Name : Andhra Pradesh, Code : 37  
 GSTIN/UIN : 29AAOCA8637L2ZT  
 PAN/IT No :  
 Place of Supply : Andhra Pradesh

Invoice No. <b>ADAG/21-22/538</b>	Dated <b>1-Oct-2021</b>
Delivery Note	Mode/Terms of Payment <b>CREDIT</b>
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination <b>SOMIREDDY PALLI(LEPAKSHI)</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>AP02TF1134</b>
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity		Rate	per	Disc. %	Amount
				Shipped	Billed				
1	Pvc Elbow 110mm - Lw	3917	12 %	70 pcs	70 pcs	143.93	pcs	10 %	9,067.59
2	PVC ELBOW 90MM 12%	3917	12 %	80 pcs	80 pcs	80.24	pcs	10 %	5,777.28
3	PVC ELBOW 75MM 12%	3917	12 %	280 pcs	280 pcs	50.15	pcs	10 %	12,637.80
4	PVC ELBOW 63MM 12%	3917	12 %	660 pcs	660 pcs	32.60	pcs	10 %	19,364.40
5	Pvc Elbow 50mm - Lw	3917	12 %	1,120 pcs	1,120 pcs	26.43	pcs	10 %	26,641.44
6	Pvc Elbow 40mm - Hd	3917	12 %	560 pcs	560 pcs	18.56	pcs	10 %	9,354.24
7	Pvc Tee 110mm - Lw	3917	12 %	10 pcs	10 pcs	210.13	pcs	10 %	1,891.17
8	PVC TEE 90MM 12%	3917	12 %	10 pcs	10 pcs	103.81	pcs	10 %	934.29
9	PVC TEE 75MM 12%	3917	12 %	20 pcs	20 pcs	70.71	pcs	10 %	1,272.78
10	PVC TEE 63MM 12%	3917	12 %	80 pcs	80 pcs	47.64	pcs	10 %	3,430.08
11	Pvc Tee 50mm - Hd	3917	12 %	20 pcs	20 pcs	36.11	pcs	10 %	649.98
12	Pvc Tee 40mm - Hd	3917	12 %	20 pcs	20 pcs	20.56	pcs	10 %	370.08
13	PVC REDUCER 110MMX90MM 12%	3917	12 %	10 pcs	10 pcs	75.58	pcs	10 %	680.22
14	Reducer 110x75	3917	12 %	10 pcs	10 pcs	75.58	pcs	10 %	680.22
15	PVC REDUCER 90MMX75MM 12%	3917	12 %	20 pcs	20 pcs	50.15	pcs	10 %	902.70
16	PVC REDUCER 75MMX63MM 12%	3917	12 %	30 pcs	30 pcs	34.60	pcs	10 %	934.20
17	Reducer 63x50 Hd	3917	12 %	330 pcs	330 pcs	30.09	pcs	10 %	8,936.73
18	Reducer 63x40 Hd	3917	12 %	10 pcs	10 pcs	25.48	pcs	10 %	229.32
19	Reducer 50x40 Hd	3917	12 %	250 pcs	250 pcs	26.43	pcs	10 %	5,946.75
20	REDUCING TEE 110X63 MM	3917	12 %	40 pcs	40 pcs	210.13	pcs	10 %	7,564.68
21	REDUCING TEE 110 X50X110MM	3917	12 %	30 pcs	30 pcs	291.82	pcs	10 %	7,879.14
22	REDUSING TEE 90X63X90LW	3917	12 %	30 pcs	30 pcs	109.33	pcs	10 %	2,951.91
23	REDUCING TEE 90X50X90 MM	8424	12 %	30 pcs	30 pcs	243.48	pcs	10 %	6,573.96
24	REDUCING TEE 90X40X90	8424	12 %	12 pcs	12 pcs	92.28	pcs	10 %	996.62
25	REDUCING TEE 75X63 MM	3917	12 %	50 Nos	50 Nos	80.24	Nos	10 %	3,610.80
26	REDUCING TEE 75X50X75MM	8424	12 %	30 Nos	30 Nos	139.57	Nos	10 %	3,768.39
27	REDUCING TEE 75X40X75MM	8424	12 %	40 Nos	40 Nos	132.20	Nos	10 %	4,759.20
28	REDUSING TEE 63X50X63MM	8424	12 %	50 Nos	50 Nos	94.93	Nos	10 %	4,271.85
29	REDUCING TEE 63X40X63M	8424	12 %	30 Nos	30 Nos	87.91	Nos	10 %	2,373.57
30	PERMA FIX 1L 12%	8424	12 %	150 Nos	150 Nos	410.50	Nos	10 %	55,417.50
31	90X06 -TAIL PIECE 90MM X06 KG	3917	12 %	5 pcs	5 pcs	52.16	pcs	10 %	234.72
32	BEND 110MMX06KG 90DEG	3917	12 %	85 pcs	85 pcs	319.96	pcs	10 %	24,476.94
33	BEND 90MMX06KG 90	3917	12 %	75 pcs	75 pcs	184.55	pcs	10 %	12,457.13
34	BEND 75MMX 06KG 90 DEG	3917	12 %	49 pcs	49 pcs	108.83	pcs	10 %	4,799.40

*10 pcs back*

*Seyi J.*

continued ...

SUBJECT TO ANANTAPUR JURISDICTION

This is a Computer Generated Invoice

AGROCORP LANDBASE PRIVATE LIMITED  
 A/C No: 13000001916  
 Ph No: 9999646265

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**ADITHYA AGENCIES**  
 D.NO.17/1/16/1,GODOWN NO.6  
 OLD LAKSHMI NARAYANA OIL MILL COMPOUND  
 Opp. Andhra Bank, Gooty Road  
 Anantapur, Mob:9000232320  
 Email: Chowdary192@gmail.Com  
 GSTIN/UIN: 37AIOPH5726Q1ZG

Buyer  
**AGROCORP LANDBASE PRIVATE LIMITED**  
 1ST FLOOR,90,BELLARY ROAD,  
 BYATARAYANPURA,, BENGALURU, KARNATAKA  
 State Name : Andhra Pradesh, Code : 37  
 GSTIN/UIN : 29AAOCA8637L2ZT  
 PAN/IT No :  
 Place of Supply : Andhra Pradesh

Invoice No. <b>ADAG/21-22/538</b>	Dated <b>1-Oct-2021</b>
Delivery Note	Mode/Terms of Payment <b>CREDIT</b>
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination <b>SOMIREDDY PALLI(LEPAKSHI)</b>
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>AP02TF1134</b>
Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	GST Rate	Quantity		Rate	per	Disc. %	Amount
				Shipped	Billed				
35	BE 63MMX06KG 90 DEG	3917	12 %	85 pcs	85 pcs	66.70	pcs	10 %	5,102.55
36	BEND 110MMX06KG 45 DEG	3917	12 %	20 pcs	20 pcs	357.07	pcs	10 %	6,427.26
37	BEND 90MM X06KG 45DEG	3917	12 %	20 pcs	20 pcs	205.62	pcs	10 %	3,701.16
38	BEND 75MMX 06KG 45 DER	3917	12 %	45 pcs	45 pcs	119.36	pcs	10 %	4,834.08
39	BEND 63MMX 06KKKKKKKKKKKKKKKKKK 45 DEG	3917	12 %	10 pcs	10 pcs	73.12	pcs	10 %	658.08
40	SERVICE SADDLE 110MM X32 MMHD	3917	12 %	5 pcs	5 pcs	127.38	pcs	10 %	573.21
41	PVC SERVICE SADDLE 90X32 MM	3917	12 %	2 pcs	2 pcs	127.38	pcs	10 %	229.28
42	PVC SERVICE SADDLE 75X32MM	3917	12 %	3 pcs	3 pcs	91.27	pcs	10 %	246.43
43	DIS/SIS PVC NON RETURN VALVE 63MM	8424	12 %	3 Nos	3 Nos	4,284.58	Nos	10 %	11,568.37
44	Mta 63mm	3917	12 %	5 pcs	5 pcs	26.43	pcs	10 %	118.94
45	PVCF.THR.ADPT.2.63MM-LW	3917	12 %	5 pcs	5 pcs	32.15	pcs	10 %	144.68
46	COUPLER 90MM X06 KG	3917	12 %	50 pcs	50 pcs	45.14	pcs	10 %	2,031.30
47	COUPLER 75 MM X06 KG	3917	12 %	100 pcs	100 pcs	32.15	pcs	10 %	2,893.50
48	PVC CUPLER 50MM 12%	3917	12 %	110 pcs	110 pcs	17.55	pcs	10 %	1,737.45
									2,92,103.37
									CGST
									SGST
									ROUND OFF
									0 %
Bill Details: New Ref ADAG21-22538      3,27,156.00 Dr									17,526.19
									17,526.19
									0.25
<b>Total</b>									<b>₹ 3,27,156.00</b>

Amount Chargeable (in words) **INR Three Lakh Twenty Seven Thousand One Hundred Fifty Six Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
3917	2,02,373.91	6%	12,142.43	6%	12,142.43	24,284.86
8424	89,729.46	6%	5,383.76	6%	5,383.76	10,767.52
<b>Total</b>			<b>17,526.19</b>		<b>17,526.19</b>	<b>35,052.38</b>

Tax Amount (in words) : **INR Thirty Five Thousand Fifty Two and Thirty Eight paise Only**

Company's Bank Details  
 Bank Name : **ANDHRA BANK 021713100003563**  
 A/c No. : **021713100003563**  
 Branch & IFS Code : **RAM NAGAR ANANTAPUR & ANDB0000217**  
 for **ADITHYA AGENCIES**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

  
 Authorised Signatory

SUBJECT TO ANANTAPUR JURISDICTION  
 This is a Computer Generated Invoice

516449

Part 2023217

bal - 1506768

LP

84



Invoice (Invoice with delivery challan)

Netafim Irrigation India Pvt Ltd  
GSTIN: 37AAACE4738J1ZH

Regd.Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J  
Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.



Original for Receipt

Nature of Transaction: Intrastate supply Invoice Nature of Supply: Customer Type: Registered SO Number: 9339687 Date: 14.10.2021 Internal Number: 6117081781 Picking slip: 56800203 Tax Payable on Reverse Charge: No <b>Drip Irrigation System &amp; Parts</b>	Original Invoice Number: AP2133700973 Payment Terms: CASH Nature of Invoice: Original Incoterms: Place of Supply: Andhra Pradesh IRN no.:	Invoice Dt: 15.11.2021 Date of Supply: 15.11.2021
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Details of Receiver(Billed to)	1191743	Details of Consignee(Shipped to)	1191743
Agro Corp Landbase Private Limited Kamataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:515331 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:		Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:515331 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:	
		Ref Number: Agrocrop Landbase Pvt Ltd/DFS&C&C Dt: 14.10.2021 Crop: OTHER Area: 0.010 HA System: DRIP Spacing: Survey No:	

S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	CGST		SGST		TOTAL
									Rate%	Amount	Rate%	Amount	
110	AQUANET PLUS 2" AC BSP ANGLE P.R. V. Local: 34020-001200	84248200	2.00	EA	5,830.00	11,660.00		11,660.00	6.00	700.00	6.00	700.00	13,060.00
								11,660.00		700.00		700.00	13,060.00
												<b>Total</b>	13,060.00
												<b>Invoice Total</b>	13,060.00
<b>INVOICE IN WORDS THIRTEEN THOUSAND SIXTY Rupees</b>												<b>Invoice in Figure</b>	13,060.00

Whether Reverse Charge Applicable: No

Certified that the Particulars given above are true and correct

Shipment Number: 464664  
 Bill of Lading-1 (L R No): 964 AP04X8337  
 Bill of Lading-2 (Vehicle No): AP04X8337  
 E - Way Bill Number:  
 Transporter Name: SRI LAKSHMI VENKATAR Driver Number: 8125844816  
 VC: 446798 VN: SHARMILA ENTERPRISES VP: 7013054893

**TERM & CONDITION OF SALE**  
**Conditions of Sales of goods:**  
 1. Interest on the overdue invoice shall accrue from the Due Date from day to day until the date of payment at a rate of 18% per annum as per the policy in force from time to time.  
Environment Protection (Applicable for End Customer/ User):  
 1. After installation of MIS, Return Hubs/Packaging Material to the Netafim dealer / Staff for recycling.  
 2. After completion of Life Expectancy of System, contact Netafim dealer/staff to buy back/Re-use/Disposal (Re-cycling) of Dripper Lines, Accessories.

Netafim Irrigation India Pvt Ltd  
 Signature:  
 Authorised Signatory  
 Name:  
 Designation:  
 Date:  
 Declaration:



Subject to Vadodara Jurisdiction

This is Computer Generated Document

This order is subject to Netafim India's General Terms and Conditions of Sale, available on Netafim India's website at [www.netafimindia.com/terms-and-conditions](http://www.netafimindia.com/terms-and-conditions)

*Handwritten signature and date: 16/11/21*

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Invoice Number: AP2133700973  
Ref Number: Agrocrop Landbase Pvt Ltd/DFS&C&  
Internal Number: 6117081781

**Delivery 56800203 Package Content**

Pack.#	Catalog No	Description	QTY.
83880577	PACKED BOX-IND	34020-001200 AQUANET PLUS 2" AC BSP ANGLE P.R.V.	2.000 EA
<b>Packing Summary</b>			
<b>Pack Type</b>			<b>No.</b>
PACKED BOX-IND			1
Sub Total			1

Invoice Number: AP2133700973

Ref Number: Agrocrop Landbase Pvt Ltd/DFS&amp;C&amp;

Internal Number: 5117081781

## ప్యాకింగ్ వివరాలు

1	పూర్తి రీల్ (డ్రైఫ్ట్ & లాబరల్)	: _____ సెం.
2	కట్టింగ్ పొడవు (డ్రైఫ్ట్ & లాబరల్)	: _____ సెం.
3	పివిసి పైప్ - పుల్	: _____ సెం.
4	పివిసి పైప్ - కట్టింగ్ పొడవు	: _____ సెం.
5	హెచ్.డి.పి.ఐ. పైప్	: _____ సెం.
6	హెడర్	: _____ సెం.
7	బ్యాంక్	: _____ సెం.
8	బ్యాగ్	: _____ సెం.
9	బాక్స్	: _____ సెం.
10	నైస్టర్	: _____ సెం.
11	ఇతరములు	: _____ సెం.

మొత్తం : \_\_\_\_\_ సెం.

## మెటేరియల్ స్వీకరణపై అక్నాలైజ్మెంట్

పైన పేర్కొన్న మొత్తం \_\_\_\_\_ మంచి కండిషన్ లో అందుకున్నాను

స్వీకర్త పేరు మరియు సంకం \_\_\_\_\_

మొబైల్ నెంబర్ \_\_\_\_\_

తేదీ

*[Handwritten Signature]*  
16/11/21



e-Way Bill



E-Way Bill No: 1414 0061 6386  
 E-Way Bill Date: 15/11/2021 04:04 PM  
 Generated By: 37AAA CE473 8J1ZH - NETAFIM IRRIGATION INDIA P LTD  
 Valid From: 15/11/2021 04:04 PM [201Kms]  
 Valid Until: 17/11/2021

Part - A

GSTIN of Supplier 37AAACE4738J1ZH,NETAFIM IRRIGATION INDIA P LTD  
 Place of Dispatch ANANTAPUR,ANDHRA PRADESH-515005  
 GSTIN of Recipient 29AAO CA863 7L2ZT ,AgroCorp LandBase Private Limited  
 Place of Delivery Lepakshi, Lepakshi, Anantapur,KARNATAKA-560092  
 Document No. AP2133700974  
 Document Date 15/11/2021  
 Transaction Type: Regular  
 Value of Goods 849872.3  
 HSN Code 8424 - DRIP IRRIGATION SYSTEM EQUIPMENT AND SPARE PARTS  
 Reason for Transportation Outward - Supply  
 Transporter 37AVBPR0682F1ZJ & Sri Lakshmi Venkataramana Transport

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	AP04X8337 & 964 & 15/11/2021	ANANTAPUR	15/11/2021 04:04 PM	37AAACE4738J1ZH	-	-



141400616386

*Handwritten signature and date: 16/11/21*



NETAFIM™		Invoice (Invoice cum delivery challan)						Original for Receipt																			
NETAFIM™		Netafim Irrigation India Pvt Ltd GSTIN: 37AAACE4738J1ZH						Original for Receipt																			
Regd.Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J		Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.						Original for Receipt																			
Nature of Transaction: Intrastate supply Invoice							Original Invoice Number: AP2133700974							Invoice Dt: 15.11.2021													
Nature of Supply:							Payment Terms: CASH							Nature of Invoice: Original													
Customer Type: Registered							Incoterms:							Date of Supply: 15.11.2021													
SO Number: 9360899 Date: 11.11.2021							Place of Supply: Andhra Pradesh							Date of Supply: 15.11.2021													
Internal Number: 6117081782							IRN no.:																				
Picking slip: 56827320																											
Tax Payable on Reverse Charge: No																											
Drip Irrigation System &Parts																											
Details of Receiver(Billed to)							1191743							Details of Consignee(Shipped to)							1191743						
Agro Corp Landbase Private Limited							Agro Corp Landbase Private Limited							Agro Corp Landbase Private Limited													
Karnataka, BYATARAYANPURA, Bangalore (Urban)							Karnataka, BYATARAYANPURA, Bangalore (Urban)							Karnataka, BYATARAYANPURA, Bangalore (Urban)													
Ananthpur, Anantapur, Anantapur, Anantapur							Lepakshi, Lepakshi, Anantapur							Lepakshi, Lepakshi, Anantapur													
AP - Andhra Pradesh, India Pin Code:515331							AP - Andhra Pradesh, India Pin Code:560092							AP - Andhra Pradesh, India Pin Code:560092													
Mobile: 9999999999							Mobile: 9999999999							Mobile: 9999999999													
State Code: 37							State Code: 37							State Code: 37													
GSTIN Number: 29AAOCA8637L2ZT							GSTIN Number: 29AAOCA8637L2ZT							GSTIN Number: 29AAOCA8637L2ZT													
Contact Person:							Contact Person:							Contact Person:													
Ref Number: Agrocrop Landbase Pvt Ltd/1 Dt: 11.11.2021							Ref Number: Agrocrop Landbase Pvt Ltd/1 Dt: 11.11.2021							Ref Number: Agrocrop Landbase Pvt Ltd/1 Dt: 11.11.2021													
Crop: OTHER Area: 11.280 HA System: DRIP							Crop: OTHER Area: 11.280 HA System: DRIP							Crop: OTHER Area: 11.280 HA System: DRIP													
Spacing: Survey No:							Spacing: Survey No:							Spacing: Survey No:													
S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	CGST		SGST		TOTAL														
									Rate%	Amount	Rate%	Amount															
10	ARKAL 3" TWIN LITE FILTER 120 MESH-IND Local: 70640-006755	84248200	1.00	EA	12,267.39	12,267.39		12,267.39	6.00	736.00	6.00	736.00	13,739.39														
20	GF 3"-50M3/HR WITH BW ASSLY.-IND Local: 00425-050912	84248200	1.00	EA	28,435.00	28,435.00		28,435.00	6.00	1,706.00	6.00	1,706.00	31,847.00														
30	GRAVEL FILTER 3" 50M3/HR 75CM TANK-IND Local: 00425-001404	84248200	1.00	EA	0.00	0.00		0.00					0.00														
40	QUARTZ SAND - 30 KGS BAG - IND Local: 00425-008100	84248200	8.00	EA	0.00	0.00		0.00					0.00														
50	VACUUM BREAKER VALVE 0.5" BRASS-IND Local: 00410-001520	84248200	1.00	EA	0.00	0.00		0.00					0.00														
60	BF MNF FOR GF 3" 75CM SINGLE W/ PPBV-IND Local: 70040-067561	84248200	1.00	EA	0.00	0.00		0.00					0.00														
70	PP BALL VALVE 2" FLANGEX63MM PLAIN-IND Local: 00405-001410	84248200	1.00	EA	0.00	0.00		0.00					0.00														
80	PVC ELBOW 63MM 6KG -IND Local: 00435-018500	84248200	1.00	EA	0.00	0.00		0.00					0.00														
90	NBW 1/2"X2" LONG (8 ANI)-IND Local: 00430-002270	84248200	4.00	EA	0.00	0.00		0.00					0.00														
100	SEAL FOR FLANGE 2" Local: 76520-001000	84248200	1.00	EA	0.00	0.00		0.00					0.00														
110	S100CI 2" A BSP QRV MPG 2WC Local: 71600-012800	84248200	1.00	EA	18,333.33	18,333.33		18,333.33	6.00	1,100.00	6.00	1,100.00	20,533.33														
120	AIR VACUUM RELEASE VALVE AV10 -1"-IND Local: 00410-001510	84248200	1.00	EA	170.70	170.70		170.70	6.00	10.00	6.00	10.00	190.70														
130	PP BOB COCK 1/4"-IND Local: 00430-001120	84248200	4.00	EA	66.33	265.32		265.32	6.00	16.00	6.00	16.00	297.32														



## Invoice (Invoice cum delivery challan)

Netafim Irrigation India Pvt Ltd  
GSTIN: 37AAACE4738J1ZH

Regd.Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J

Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.

NF/Inv/01/07

w.e.f 01.07.2017

Original for Receipt

Invoice Number: AP2133700974

Internal Number: 6117081782

S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	CGST		SGST		TOTAL
									Rate%	Amount	Rate%	Amount	
140	✓ PRESSURE GAUGE 250 GLZ 8 BAR 1/4" BSP Local: 77540-003350	84248200	4.00	EA	553.20	2,212.80		2,212.80	6.00	133.00	6.00	133.00	2,478.80
150	✓ ARIES 16008 1.00L/ H 0.40M 500M IND Local: 12780-002650	84248200	47,000.00	M	11.14	523,580.00		523,580.00	6.00	31,415.00	6.00	31,415.00	586,410.00
160	✓ BUTTON 8.0L/ H2.11GPH FLT Local: 20000-001300	84248200	2,845.00	EA	3.02	8,591.90		8,591.90	6.00	516.00	6.00	516.00	9,623.90
170	✓ BARB COUPLING 16 IND Local: 32500-010625	84248200	210.00	EA	2.75	577.50		577.50	6.00	35.00	6.00	35.00	647.50
180	✓ CONNECTOR 5 MM BARB- IND Local: 32000-001150	84248200	15.00	EA	1.23	18.45		18.45	6.00	1.00	6.00	1.00	20.45
190	✓ PVC TUBE 5*3 Local: 76300-000650	84248200	50.00	M	3.75	187.50		187.50	6.00	11.00	6.00	11.00	209.50
200	✓ NMV PVC B.FLY VLV 4" 4/8 S BTW FLNG-IND Local: 77452-000113	84248200	1.00	EA	1,875.80	1,875.80		1,875.80	6.00	113.00	6.00	113.00	2,101.80
210	✓ SWING CHECK VALVE 2" Local: 77540-005100	84248200	4.00	EA	1,536.80	6,147.20		6,147.20	6.00	369.00	6.00	369.00	6,885.20
220	✓ SWING CHECK VALVE 4" Local: 77540-005160	84248200	2.00	EA	3,073.50	6,147.00		6,147.00	6.00	369.00	6.00	369.00	6,885.00
230	✓ D-NET 580/480 F/C ASSEMBLY WITH ROD-BOM Local: 00450-004010	84248200	60.00	EA	275.00	16,500.00		16,500.00	6.00	990.00	6.00	990.00	18,480.00
240	✓ D-NET 580/480LH HEAD FC-IND Local: 00450-003900	84248200	60.00	EA	0.00	0.00		0.00					0.00
250	✓ M/F ADAPTOR 1/2" ATMT-IND Local: 00450-002000	84248200	60.00	EA	0.00	0.00		0.00					0.00
260	✓ MALE CONNECTOR 9/12MM ATMT-IND Local: 00450-002150	84248200	60.00	EA	0.00	0.00		0.00					0.00
270	✓ FEMALE CONNECTOR 9/12MM ATMT-IND Local: 00450-002170	84248200	60.00	EA	0.00	0.00		0.00					0.00
280	✓ PVC TUBE 13MM 1.2 M LONG - IND Local: 00435-003000	84248200	60.00	EA	0.00	0.00		0.00					0.00
290	✓ MIC METAL ROD 8MM DIA.-120CM LENGTH-IND Local: 65080-001770	84248200	60.00	EA	0.00	0.00		0.00					0.00
300	✓ M/F ADAPTOR 1/2" ATMT-IND Local: 00450-002000	84248200	6.00	EA	7.38	44.28		44.28	6.00	3.00	6.00	3.00	50.28
310	✓ PVC TUBE 13MM 1.2 M LONG - IND Local: 00435-003000	84248200	6.00	EA	18.59	111.54		111.54	6.00	7.00	6.00	7.00	125.54
320	✓ MALE CONNECTOR 9/12MM ATMT-IND Local: 00450-002150	84248200	6.00	EA	3.07	18.42		18.42	6.00	1.00	6.00	1.00	20.42
330	✓ FEMALE CONNECTOR 9/12MM ATMT-IND Local: 00450-002170	84248200	6.00	EA	3.07	18.42		18.42	6.00	1.00	6.00	1.00	20.42

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Invoice (Invoice cum delivery challan)

Netafim Irrigation India Pvt Ltd  
GSTIN: 37AAACE4738J1ZH

Regd.Off.-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4. CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J

Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.

NF/Inv/01/07  
w.e.f 01.07.2017

Original for Recipient

Invoice Number: AP2133700974

Internal Number: 8117081782

S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	CGST		SGST		TOTAL	
									Rate%	Amount	Rate%	Amount		
347	MIC METAL ROD 8MM DIA -120CM LENGTH-IND Local: 65080-001770	84248200	6.00	EA	82.40	494.40		494.40	6.00	30.00	6.00	30.00	554.40	
350	MINI SPRINKLER 450 HEAD ONLY ADJ/C-IND Local: 00450-001100	84248200	6.00	EA	249.50	1,497.00		1,497.00	6.00	90.00	6.00	90.00	1,677.00	
360	GYR 10J MIC STUB 058LH HEAD ONLY Local: 64000-021563	84248200	110.00	EA	23.97	2,636.70		2,636.70	6.00	158.00	6.00	158.00	2,952.70	
370	SPN&GYR JET DEFLECTOR 6J Local: 63520-005380	84248200	86.00	EA	5.30	455.80		455.80	6.00	27.00	6.00	27.00	509.80	
380	MIC 4"6.5 TUBE 60CM FOC BC Local: 63000-005800	84248200	110.00	EA	15.40	1,694.00		1,694.00	6.00	102.00	6.00	102.00	1,898.00	
390	MIC UNIVERSAL BLUE STAKE 30 Local: 63000-009800	84248200	110.00	EA	19.09	2,099.90		2,099.90	6.00	126.00	6.00	126.00	2,351.90	
400	MINI SPRINKLER PUNCH-8MM PLASTIC - IND Local: 45000-001460	84248200	1.00	EA	271.70	271.70		271.70	6.00	16.00	6.00	16.00	303.70	
410	PE IRR 32/2.0/1.7MM 200M CL-I IND Local: 40590-032525	84248200	1,000.00	M	32.20	32,200.00		32,200.00	6.00	1,932.00	6.00	1,932.00	36,064.00	
420	PP ENDCAP 32MM COMPRESSION-IND Local: 78240-017420	84248200	75.00	EA	58.10	4,432.50		4,432.50	6.00	266.00	6.00	266.00	4,964.50	
430	PP NIPPLE 32MM COMPRESSION-IND Local: 78240-017600	84248200	80.00	EA	98.00	7,840.00		7,840.00	6.00	470.00	6.00	470.00	8,780.00	
440	PP MALE THREADED ADOPTER 32MM(1") Local: 78240-018000	84248200	75.00	EA	56.60	4,245.00		4,245.00	6.00	255.00	6.00	255.00	4,755.00	
450	PP ELBOW 32MM COMPRESS.XMALE THREAD-IND Local: 78240-020300	84248200	75.00	EA	72.60	5,445.00		5,445.00	6.00	327.00	6.00	327.00	6,099.00	
									688,814.55	41,331.00		41,331.00	771,476.55	
									Total				771,476.55	
Installation Charges									70,000.00	6.00	4,200.00	6.00	4,200.00	78,400.00
Total									758,814.55		45,531.00		45,531.00	
									Invoice Total				849,876.55	
INVOICE IN WORDS EIGHT LAKH FORTY NINE THOUSAND EIGHT HUNDRED SEVENTY SIX Rupees FIFTY FIVE Paise											Invoice In Figure	849,876.55		
Whether Reverse Charge Applicable											No			
Certified that the Particulars given above are true and correct														
Shipment Number: 464664 Bill of Lading-1 (L R No): 964 AP04X8337 Bill of Lading-2 (Vehicle No): AP04X8337 E - Way Bill Number: Transporter Name: SRI LAKSHMI VENKATAR Driver Number 8125844816 VC: 446798 VN: SHARMILA ENTERPRISES VP: 7013054893														
From: Kanaka Raju Sent: 03 November 2021 15:26 To: venkatesu landa <Venkatesu.Tanda@netafim.com>; Santoshpavan P <Santoshpavan.P@netafim.com> Cc: GAshok Kumar <Gashok.Kumar@netafim.com>; Nagendra Prasad <nagendra.prasad@netafim.com>; SANKARA T <SANKARA.T@netafim.com>														

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Invoice (Invoice cum delivery challan)

Netafim Irrigation India Pvt Ltd  
GSTIN: 37AAACE4738J1ZH

Regd. Off.-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J

Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.

NF/Inv/01/07  
w.e.f 01.07.2017Original for Receipt  
Invoice Number: AP2133700974  
Internal Number: 6117081782

S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	CGST		SGST		TOTAL
									Rate%	Amount	Rate%	Amount	

Subject: RE: ATP C&amp;C &amp; (DFS) Indent SR370 Value of Rs.31.29Lakhs on 09-08-2021

Dear Venkatesh,

Please share the PO scan copy as promised .

Dear Santosh,

Keep the order in J1

Regards,  
KANAKA

From: venkatesu tanda &lt;Venkatesu.Tanda@netafim.com&gt;

Sent: 03 November 2021 12:00

To: Santoshpavan P &lt;Santoshpavan.P@netafim.com&gt;

Cc: Kanaka Raju &lt;Kanaka.Raju@netafim.com&gt;; GASHOK KUMAR &lt;Gashok.Kumar@netafim.com&gt;; Nagendra Prasad &lt;nagendra.prasad@netafim.com&gt;;

SANKARA T &lt;SANKARA.T@netafim.com&gt;

Subject: Re: ATP C&amp;C &amp; (DFS) Indent SR370 Value of Rs.31.29Lakhs on 09-08-2021

Dear Sir,

The below Order No. 9353147 with a value of INR 8.50 lakhs belongs to lepakshi DFS site. At present the site situation is very bad due to heavy rains and the sump also collapsed for this rains. Actual dispatch point for this order is Lepakshi DFS site, but as per order dispatch point given for anantapur. Please change the dispatch point Lepakshi DFS site instead of Anantapur.

Hence, It is requested that, Please kept the above order under J1 block and change the dispatch point to the Lepakshi DFS site.

This is submitted for your kind information and further changes.

Thanks &amp; Regards.

VENKATESH  
SR DCO  
ANANTAPUR.

TERM & CONDITION OF SALE	Netafim Irrigation India Pvt Ltd
<b>Conditions of Sales of goods:</b>	Signature:
1. Interest on the overdue invoice shall accrue from the Due Date from day to day until the date of payment at a rate of 18% per annum as per the policy in force from time to time.	Authorised Signatory
<b>Environment Protection (Applicable for End Customer/ User):</b>	Name:
1. After installation of MIS, Return Hubs/Packaging Material to the Netafim dealer / Staff for recycling.	Designation:
2. After completion of Life Expectancy of System, contact Netafim dealer/staff to buy back/Re-use/Disposal (Re-cycling) of Dripper Lines, Accessories.	Date:
	Declaration:
Subject to Vadodara Jurisdiction	This is Computer Generated Document

This order is subject to Netafim India's General Terms and Conditions of Sale, available on Netafim India's website at www.netafimindia.com/terms-and-conditions

Invoice Number: AP2133700974

Ref Number: Agrocrop Landbase Pvt Ltd/1

Internal Number: 6117081782

## Delivery 56827320 Package Content

Pack.#		Catalog No	Description	QTY.
1X1	TANK	00425-001404	GRAVEL FILTER 3" 50M3/HR 75CM TANK-IND	1.000 EA
1X5	COIL-32MM	40590-032525	PE IRR. 32/2.0/1.7MM 200M CL-I IND	1000.000 M
1X94	REEL	12780-002650	ARIES 16008 1.00L/H 0.40M 500M IND	47000.000 M
83881326	PACKED BOX-IND	00450-001100	MINI SPRINKLER 450 HEAD ONLY ADJ./C-IND	6.000 EA
83881025	PACKED BOX-IND	78240-020300	PP ELBOW 32MM COMPRESS.XMALE THREAD-IND	75.000 EA
83881024	PACKED BOX-IND	78240-018000	PP MALE THREADED ADOPTER 32MM(1")	75.000 EA
83881023	PACKED BOX-IND	78240-017600	PP NIPPLE 32MM COMPRESSION-IND	40.000 EA
83881022	PACKED BOX-IND	78240-017600	PP NIPPLE 32MM COMPRESSION-IND	40.000 EA
83881021	PACKED BOX-IND	78240-017420	PP ENDCAP 32MM COMPRESSION-IND	75.000 EA
83881020	PACKED BOX-IND	63000-005800	MIC 4*6.5 TUBE 60CM FOC BC	110.000 EA
83881020	PACKED BOX-IND	63000-009800	MIC UNIVERSAL BLUE STAKE 30	110.000 EA
83881018	PACKED BOX-IND	00450-002170	FEMALE CONNECTOR 9/12MM ATMT-IND	6.000 EA
83881018	PACKED BOX-IND	00450-002170	FEMALE CONNECTOR 9/12MM ATMT-IND	60.000 EA
83880579	PACKED BOX-IND	70640-006755	ARKAL 3" TWIN LITE FILTER 120 MESH-IND	1.000 EA
83880689	LOOSE	70040-067561	BF MNF FOR GF 3" 75CM SINGLE W/PPBV-IND	1.000 EA
83880581	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880582	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880583	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880584	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880585	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880686	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880687	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
83880688	BAG	00425-008100	QUARTZ SAND - 30 KGS BAG - IND	1.000 EA
1X1	PACKED BAG-IND	00410-001520	VACUUM BREAKER VALVE 0.5" BRASS-IND	1.000 EA
1X1	PACKED BAG-IND	00405-001410	PP BALL VALVE 2" FLANGEX63MM PLAIN-IND	1.000 EA
1X1	PACKED BAG-IND	00435-018500	PVC ELBOW 63MM -6KG -IND	1.000 EA
1X1	PACKED BAG-IND	00430-002270	NBW 1/2"X2" LONG (8 ANI)-IND	4.000 EA
1X1	PACKED BAG-IND	45000-001460	MINI SPRINKLER PUNCH-8MM PLASTIC - IND	1.000 EA
1X1	PACKED BAG-IND	63520-005380	SPN&GYR JET DEFLECTOR 6J	86.000 EA
1X1	PACKED BAG-IND	64000-021563	GYR 10J MIC STUB 058LH HEAD ONLY	110.000 EA
1X1	PACKED BAG-IND	65080-001770	MIC METAL ROD 8MM.DIA.-120CM LENGTH-IND	6.000 EA
1X1	PACKED BAG-IND	00450-002150	MALE CONNECTOR 9/12MM ATMT-IND	6.000 EA
1X1	PACKED BAG-IND	00435-003000	PVC TUBE 13MM 1.2 M LONG - IND	6.000 EA
1X1	PACKED BAG-IND	65080-001770	MIC METAL ROD 8MM.DIA.-120CM LENGTH-IND	60.000 EA
1X1	PACKED BAG-IND	00435-003000	PVC TUBE 13MM 1.2 M LONG - IND	60.000 EA
1X1	PACKED BAG-IND	00450-002150	MALE CONNECTOR 9/12MM ATMT-IND	60.000 EA
1X1	PACKED BAG-IND	00450-002000	M/F ADAPTOR 1/2" ATMT-IND	60.000 EA
1X1	PACKED BAG-IND	00450-003900	D-NET 580/480LH HEAD FC-IND	60.000 EA
1X1	PACKED BAG-IND	77540-005160	SWNG CHECK VALVE 4"	2.000 EA
1X1	PACKED BAG-IND	77540-005100	SWNG CHECK VALVE 2"	4.000 EA
1X1	PACKED BAG-IND	77452-000113	NMV PVC B.FLY VLV 4" 4/8 S BTW FLNG-IND	1.000 EA
1X1	PACKED BAG-IND	76300-000650	PVC TUBE 5*3	50.000 M
1X1	PACKED BAG-IND	32000-001150	CONNECTOR 5 MM BARB- IND	15.000 EA
1X1	PACKED BAG-IND	32500-010625	BARB COUPLING 16 IND	210.000 EA
1X1	PACKED BAG-IND	20000-001300	BUTTON 8.0L/H2.11GPH FLT	2845.000 EA
1X1	PACKED BAG-IND	77540-003350	PRESSURE GAUGE 250 GLZ 8 BAR 1/4" BSP	4.000 EA
1X1	PACKED BAG-IND	00430-001120	PP BOB COCK 1/4"-IND	4.000 EA
1X1	PACKED BAG-IND	00410-001510	AIR VACUUM RELEASE VALVE AV10 -1"-IND	1.000 EA

**Invoice Number:** AP2133700974  
**Ref Number:** Agrocrop Landbase Pvt Ltd/1  
**Internal Number:** 6117081782

1X1	PACKED BAG-IND	71600-012800	S10001 2" A BSP QRV MFG 2W C	1 000 EA
1X1	PACKED BAG-IND	75520-001000	SEAL FOR FLANGE 2"	1 000 EA

**Packing Summary**

Pack Type	No.
TANK	1
COIL-32MM	5
REEL	94
PACKED BOX-IND	9
LOOSE	1
BAG	8
PACKED BAG-IND	5
<b>Sub Total</b>	<b>123</b>

Invoice Number: AP2133700974

Ref Number: Agrocrop Landbase Pvt Ltd/1

Internal Number: 6117081782

## ప్యాకింగ్ వివరాలు

1	పూర్తి రీల్ (డ్రిఫ్ట్ & లాబరల్)	: _____ సె.
2	కట్టింగ్ బొడవు (డ్రిఫ్ట్ & లాబరల్)	: _____ సె.
3	పివిసి పైప్ - ఫుల్	: _____ సె.
4	పివిసి పైప్ - కట్టింగ్ బొడవు	: _____ సె.
5	హెచ్.డి.పీ.ఐ. పైప్	: _____ సె.
6	హెడర్	: _____ సె.
7	బ్యాంక్	: _____ సె.
8	బ్యాగ్	: _____ సె.
9	బాక్స్	: _____ సె.
10	వైర్లర్	: _____ సె.
11	ఊతరములు	: _____ సె.

మొత్తం : \_\_\_\_\_ సె.

మెటీరియల్ స్వీకరణపై అకౌల్టెంట్

పైన పేర్కొన్న మొత్తం \_\_\_\_\_ మంచి కండిషన్ లో అందుకున్నాను

స్వీకరణ పేరు మరియు సంతకం \_\_\_\_\_

మొబైల్ నెంబర్ \_\_\_\_\_

తేదీ

*(Handwritten Signature)*  
16/11/2021





95  
Invoice (Invoice and delivery challan)

Netafim Irrigation India Pvt Ltd  
GSTIN: 37AAACE4738J1ZH

Regd.Off.-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J  
Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.



Original for Receipt

Nature of Transaction: Interstate supply Invoice Nature of Supply: Customer Type: Registered SO Number: 9339687 Date: 14.10.2021 Internal Number: 6117081503 Picking slip: 56797074 Tax Payable on Reverse Charge: No Drip Irrigation System &Parts	Original Invoice Number: AP2133700826 Invoice Dt: 19.10.2021 Payment Terms: CASH Nature of Invoice: Original Incoterms: Place of Supply: Andhra Pradesh Date of Supply: 19.10.2021 IRN no.: ab021d57e3b09a39c24843f71049ea71bdefd54727ef2d35e75683ec1a7c0a5c
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<b>Details of Receiver(Billed to)</b> 1191743 Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:560092 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:	<b>Details of Consignee(Shipped to)</b> 1191743 Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:560092 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:  Ref Number: Agrocrop Landbase Pvt Ltd/DFS&C&C Dt: 14.10.2021 Crop: OTHER Area: 0.010 HA System: DRIP Spacing: Survey No:
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S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	IGST		TOTAL
									Rate%	Amount	
10	MCU-DISP-220V Local: 74700-000018	84248200	1.00	EA	353,466.00	353,466.00		353,466.00	12.00	42,416.00	395,882.00
20	NB-MCU Tile 16 DO AC/DC + 4DI Local: 74720-000001	84248200	2.00	EA	25,550.00	51,100.00		51,100.00	12.00	6,132.00	57,232.00
30	NMC power line protector 230Volt Local: 74340-003750	84248200	1.00	EA	5,966.00	5,966.00		5,966.00	12.00	716.00	6,682.00
40	F3PL-3E40-50H1X22 OMTX55-WOC Local: 33200-002834	84248200	1.00	EA	304,445.00	304,445.00		304,445.00	12.00	36,533.00	340,978.00
50	FSA-CH-400L/H- B50HZ-EPDM- PVC600 Local: 33230-001000	84248200	1.00	EA	25,556.00	25,556.00		25,556.00	12.00	3,067.00	28,623.00
60	ALUMINUM STAND FOR NMC CONTROLLER -IND Local: 00445-005100	84248200	1.00	EA	5,167.00	5,167.00		5,167.00	12.00	620.00	5,787.00
70	WM WTSB BYO 4" BS EV 100L MID Local: 70240-021365	84248200	2.00	EA	36,400.00	72,800.00		72,800.00	12.00	8,736.00	81,536.00
80	NB-MCU Tile 6 AI + 2EC+2PH + 4DI Tile Local: 74720-000002	84248200	1.00	EA	35,253.00	35,253.00		35,253.00	12.00	4,230.00	39,483.00
90	EC PH Kit Wall Mount 24 V MONITOR&SENSOR Local: 33000-003315	84248200	1.00	EA	69,667.00	69,667.00		69,667.00	12.00	8,360.00	78,027.00
100	FSP-PLUMS ECPH MANIFOLD Local: 33240-003050	84248200	1.00	EA	4,247.00	4,247.00		4,247.00	12.00	510.00	4,757.00
120	S75PL 3"R H BSP ELE AQAC 3WNC Local: 71640-004430	84248200	2.00	EA	8,334.00	16,668.00		16,668.00	12.00	2,000.00	18,668.00
130	S90PVC 110 H GLUE ELE AQAC 3WNC LP Local: 71640-011070	84248200	3.00	EA	15,000.00	45,000.00		45,000.00	12.00	5,400.00	50,400.00
140	BERMAD 1/8 CHECK VALVE ASSY GRAY Local: 71020-011990	84248200	6.00	EA	638.00	3,828.00		3,828.00	12.00	459.00	4,287.00

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S.No		Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	IGST		TOTAL
										Rate%	Amount	
150		BERMAD CONTR. TUBE ELBOW CONN.8*1/8 FT28 Local: 71000-031900	84248200	6.00	EA	54.00	324.00		324.00	12.00	39.00	363.00
160		BERMAD CONT. TUBE TEE CON. POL. 8*8*8FT98 Local: 71000-032300	84248200	6.00	EA	75.00	450.00		450.00	12.00	54.00	504.00
170		TUBE PE 8MM NO- STRIPE 100M Local: 40000-012500	84248200	0.30	EA	1,318.90	395.67		395.67	12.00	47.00	442.67
180		SINGLE PHASE CONTROLLER W/ DOUBLE RELAY Local: 00445-001000	84248200	2.00	EA	3,973.00	7,946.00		7,946.00	12.00	954.00	8,900.00
190		BLOWER AGITATOR EM-MF 210 MP 270 MV 220 Local: 77800-009310	84248200	1.00	EA	49,862.00	49,862.00		49,862.00	12.00	5,983.00	55,845.00
200		NAVd PP COMB 2" BSP PN10 Local: 32600-006064	84248200	1.00	EA	5,003.70	5,003.70		5,003.70	12.00	600.00	5,603.70
210		ARKAL 3/4" FILTER 120MESH RED Local: 70640-001200	84248200	4.00	EA	1,106.60	4,426.40		4,426.40	12.00	531.00	4,957.40
220		DFS INSTALLATION CHARGES-IND Local: 99000-000110	84248200	1.00	HAR	30,000.00	30,000.00		30,000.00	12.00	3,600.00	33,600.00
270		SG A V 4" 2,000 BSTD 130M SG1 DC SOL Local: 71960-000226	84248200	1.00	EA	108,870.00	108,870.00		108,870.00	12.00	13,064.00	121,934.00
280		S90PVC 110 H GLUE PSV PPG 3W S Local: 71600-006052	84248200	1.00	EA	21,389.00	21,389.00		21,389.00	12.00	2,567.00	23,956.00
									1,221,829.77		146,618.00	1,368,447.77
											<b>Total</b>	1,368,447.77
											<b>Invoice Total</b>	1,368,447.77
INVOICE IN WORDS THIRTEEN LAKH SIXTY EIGHT THOUSAND FOUR HUNDRED FORTY SEVEN Rupees SEVENTY SEVEN Paise											<b>Invoice in Figure</b>	1,368,447.77
Whether Reverse Charge Applicable									No			
Certified that the Particulars given above are true and correct												
									Shipment Number: 462222			
									Bill of Lading-1 (L R No): 957 AP04X8337			
									Bill of Lading-2 (Vehicle No): AP04X8337			
									E - Way Bill Number:			
									Transporter Name: SRI LAKSHMI VENKATAR Driver Number: 6281174711			
									VC: 446798 VN: SHARMILA ENTERPRISES VP: 7013054893			

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		<b>Invoice (Invoice cum delivery challan)</b> <b>Netafim Irrigation India Pvt Ltd</b> <b>GSTIN: 37AAACE4738J1ZH</b>					NF/Inv/01/07 w.e.f 01.07.2017 Original for Receipt Invoice Number: AP2133700826 Internal Number: 6117081503				
		Regd.Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J  Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.									
S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	IGST		TOTAL
									Rate%	Amount	
<b>TERM &amp; CONDITION OF SALE</b>								Netafim Irrigation India Pvt Ltd			
<b>Conditions of Sales of goods:</b>								Signature:			
1.Interest on the overdue invoice shall accrue from the Due Date from day to day until the date of payment at a rate of 18% per annum as per the policy in force from time to time.								Authorised Signatory			
<b>Environment Protection(Applicable for End Customer/ User):</b>								Name:			
1. After installation of MIS, Return Hubs/Packaging Material to the Netafim dealer / Staff for recycling.								Designation:			
2.After completion of Life Expectancy of System, contact Netafim dealer/staff to buy back/Re-use/Disposal (Re-cycling)of Dripper Lines, Accessories.								Date:			
								Declaration:			
<b>Subject to Vadodara Jurisdiction</b>								<b>This is Computer Generated Document</b>			
This order is subject to Netafim India's General Terms and Conditions of Sale, available on Netafim India's website at <a href="http://www.netafimindia.com/terms-and-conditions">www.netafimindia.com/terms-and-conditions</a>											



Invoice (Invoice and Delivery challan)

Netafim Irrigation India Pvt Ltd

GSTIN: 37AAACE4738J1ZH

Regd.Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J

Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.



Original for Receipt

Nature of Transaction: Interstate supply Invoice	Original Invoice Number: AP2133700765	Invoice Dt: 05.10.2021
Nature of Supply:	Payment Terms: CASH	
Customer Type: Registered	Nature of Invoice: Original	
SO Number: 9330980 Date: 04.10.2021	Incoterms:	
Internal Number: 6117081433	Place of Supply: Andhra Pradesh	Date of Supply: 05.10.2021
Picking slip: 56783612	IRN no.: 0ccc765cfc0bd81ac793f2efcb65b8adf9ec91fcd43b3923a0497d4f05c32398	
Tax Payable on Reverse Charge: No		
<b>Drip Irrigation System &amp;Parts</b>		

Details of Receiver(Billed to)	1191743	Details of Consignee(Shipped to)	1191743
Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:560092 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:		Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:560092 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:	
		Ref Number: Agrocrop Landbase Pvt Ltd/DFS Dt: 04.10.2021 Crop: OTHER Area: 11.380 HA System: DRIP Spacing: Survey No:	

S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	IGST		TOTAL
									Rate%	Amount	
10	PP BALL VALVE 2.0"(63MM) PLAIN-IND Local: 00405-001350	84248200	55.00	EA	571.56	31,435.80		31,435.80	12.00	3,772.00	35,207.80
20	PVC FLUSH VALVE 40MM-IND Local: 00410-003000	84248200	220.00	EA	52.69	11,591.80		11,591.80	12.00	1,391.00	12,982.80
30	PVC FLUSH VALVE 63MM-IND Local: 00410-003200	84248200	80.00	EA	72.38	5,790.40		5,790.40	12.00	695.00	6,485.40
40	PE IRR. 16/2.5/1.2MM 400M CL-II IND Local: 40590-031020	84248200	2,400.00	M	9.36	22,464.00		22,464.00	12.00	2,696.00	25,160.00
50	RUBBER GROMMET OD DIA 16*ID 10.7 MM Local: 00430-006400	84248200	20,000.00	EA	2.59	51,800.00		51,800.00	12.00	6,216.00	58,016.00
60	BARB START 16 IND Local: 32500-013250	84248200	20,000.00	EA	2.24	44,800.00		44,800.00	12.00	5,376.00	50,176.00
70	BARB COUPLING 16 IND Local: 32500-010625	84248200	100.00	EA	2.75	275.00		275.00	12.00	33.00	308.00
80	BARB COUPLING 17 IND Local: 32500-004050	84248200	500.00	EA	2.92	1,460.00		1,460.00	12.00	175.00	1,635.00
90	BARB END LINE PLUG 16-17 IND Local: 32500-012990	84248200	20,000.00	EA	1.97	39,400.00		39,400.00	12.00	4,728.00	44,128.00
100	BARB REDUCING COUPLING 17-16 IND Local: 32500-010795	84248200	18,700.00	EA	2.97	55,539.00		55,539.00	12.00	6,665.00	62,204.00
110	NAVD PP KINT 1" BSP PN10 Local: 32690-006004	84248200	7.00	EA	1,051.10	7,357.70		7,357.70	12.00	883.00	8,240.70
120	PP SERVICE SADDLE 110MMX32 MM(1")PLAIN-IND Local: 78240-026670	84248200	7.00	EA	122.90	860.30		860.30	12.00	103.00	963.30
130	PP BALL VALVE 1.5" (50MM) PLAIN-IND Local: 00405-001205	84248200	130.00	EA	391.60	50,908.00		50,908.00	12.00	6,109.00	57,017.00

		<b>Invoice (Invoice cum delivery challan)</b> <b>Netafim Irrigation India Pvt Ltd</b> <b>GSTIN: 37AAACE4738J1ZH</b> Regd. Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN), Ph:02667-264601-4,CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.				NF/Inv/01/07 w.e.f 01.07.2017 Original for Recipient Invoice Number: AP2133700765 Internal Number: 6117081433						
S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	IGST		TOTAL	
								323,682.00		38,842.00	362,524.00	
<b>Total</b>											362,524.00	
<b>Invoice Total</b>											362,524.00	
INVOICE IN WORDS THREE LAKH SIXTY TWO THOUSAND FIVE HUNDRED TWENTY FOUR Rupees											Invoice in Figure	362,524.00
Whether Reverse Charge Applicable								No				
Certified that the Particulars given above are true and correct								Shipment Number: 461175 Bill of Lading-1 (L R No): 957 AP04X8337 Bill of Lading-2 (Vehicle No): AP04X8337 E - Way Bill Number: Transporter Name: SRI LAKSHMI VENKATAR Driver Number: 6281174711 VC: 446798 VN: SHARMILA ENTERPRISES VP: 7013054893				
PE IRR. 16/2.5/1.2MM 400M CL-II IND:												
Drip Irrigation Equipments40590-031020 - QTY - 6 EA Reel Numbers :- 6806272449, 6803586374, 6803586558, 6803586557, 6803586565, 6806272411												
<b>TERM &amp; CONDITION OF SALE</b>								<b>Netafim Irrigation India Pvt Ltd</b>				
<b>Conditions of Sales of goods:</b>								Signature:				
1. Interest on the overdue invoice shall accrue from the Due Date from day to day until the date of payment at a rate of 18% per annum as per the policy in force from time to time.								Authorised Signatory				
Environment Protection(Applicable for End Customer/ User):								Name:				
1. After installation of MIS, Return Hubs/Packaging Material to the Netafim dealer / Staff for recycling.								Designation:				
2. After completion of Life Expectancy of System, contact Netafim dealer/staff to buy back/Re-use/Disposal (Re-cycling) of Dripper Lines, Accessories.								Date:				
								Declaration:				
Subject to Vadodara Jurisdiction								<b>This is Computer Generated Document</b>				
This order is subject to Netafim India's General Terms and Conditions of Sale, available on Netafim India's website at <a href="http://www.netafimindia.com/terms-and-conditions">www.netafimindia.com/terms-and-conditions</a>												



Invoice (Invoice cum delivery challan)

**100**  
 Netafim Irrigation India Pvt Ltd  
 GSTIN: 37AAACE4738J1ZH

Regd.Off:-Plot No:268-270,271B, GIDC, Manjusar(V), Savli(T) Vadodara(DT)-391775, Gujarat (IN). Ph:02667-264601-4.CIN:-U01100GJ1997PTC050144. PAN Number: AAACE4738J  
 Plant Address:-Sy No 15/1, Polam (V), BukkarayaSamudram (M), Anantapur (Dt) -515005, AP (INDIA)Ph:- 08142244745.



Original for Receipt

Nature of Transaction: Interstate supply Invoice Nature of Supply: Customer Type: Registered SO Number: 9330980 Date: 04.10.2021 Internal Number: 6117081461 Picking slip: 56783800 Tax Payable on Reverse Charge: No <b>Drip Irrigation System &amp;Parts</b>	Original Invoice Number: AP2133700790 Payment Terms: CASH Nature of Invoice: Original Incoterms: Place of Supply: Andhra Pradesh IRN no.: 8ab11943298162325a5f10fc013b7d3b9393994f8e2b086ba1fd55a6a2d8bc8e	Invoice Dt: 12.10.2021 Date of Supply: 12.10.2021
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Details of Receiver(Billed to)	1191743	Details of Consignee(Shipped to)	1191743
Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:560092 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:		Agro Corp Landbase Private Limited Karnataka, BYATARAYANPURA, Bangalore (Urban) Ananthpur, Anantapur, Anantapur AP - Andhra Pradesh, India Pin Code:560092 Mobile: 9999999999 State Code: 37 GSTIN Number: 29AAOCA8637L2ZT Contact Person:  Ref Number: Agrocrop Landbase Pvt Ltd/DFS Dt: 04.10.2021 Crop: OTHER Area: 11.380 HA System: DRIP Spacing: Survey No:	

S.No	Description of Goods	HSN Code SAC Code	Qty	UOM	Rate	Total	Discount	Taxable value	IGST		TOTAL
									Rate%	Amount	
140	PP BALL VALVE 1.25" (40MM) PLAIN-IND Local: 00405-001175	84248200	55.00	EA	317.46	17,460.30		17,460.30	12.00	2,095.00	19,555.30
								17,460.30		2,095.00	19,555.30
<b>Total</b>											19,555.30
<b>Invoice Total</b>											19,555.30

INVOICE IN WORDS: NINETEEN THOUSAND FIVE HUNDRED FIFTY FIVE Rupees THIRTY Paise Invoice in Figure: 19,555.30

Whether Reverse Charge Applicable: No

Certified that the Particulars given above are true and correct

Shipment Number: 461175  
 Bill of Lading-1 (L R No): 957 AP04X8337  
 Bill of Lading-2 (Vehicle No): AP04X8337  
 E - Way Bill Number:  
 Transporter Name: SRI LAKSHMI VENKATAR Driver Number: 6281174711  
 VC: 446798 VN: SHARMILA ENTERPRISES VP: 7013054893

**TERM & CONDITION OF SALE**  
**Conditions of Sales of goods:**  
 1. Interest on the overdue invoice shall accrue from the Due Date from day to day until the date of payment at a rate of 18% per annum as per the policy in force from time to time.  
Environment Protection(Applicable for End Customer/ User):  
 1. After installation of MIS, Return Hubs/Packaging Material to the Netafim dealer / Staff for recycling.  
 2. After completion of Life Expectancy of System, contact Netafim dealer/staff to buy back/Re-use/Disposal (Re-cycling)of Dripper Lines, Accessories.

**Netafim Irrigation India Pvt Ltd**  
 Signature:  
 Authorised Signatory  
 Name:  
 Designation:  
 Date:  
 Declaration:

Subject to Vadodara Jurisdiction This is Computer Generated Document  
 This order is subject to Netafim India's General Terms and Conditions of Sale, available on Netafim India's website at [www.netafimindia.com/terms-and-conditions](http://www.netafimindia.com/terms-and-conditions)

# 101

Invoice Number: AP2133700790

Ref Number: Agrocrop Landbase Pvt Ltd/DFS

Internal Number: 6117081461

### Delivery 56783800 Package Content

Pack.#	Catalog No	Description	QTY.
1X2	PACKED BAG-IND	00405-001175 PP BALL VALVE 1.25" (40MM) PLAIN-IND	55.000 EA

#### Packing Summary

Pack Type	No.
PACKED BAG-IND	2
Sub Total	2

DPC 2

**PROCEEDINGS OF THE DISTRICT FOREST OFFICER, ANANTHAPURAMU**

**PRESENT:- Sri Sandeep Krupakar Gundala, I.F.S.,  
District Forest Officer**

**Rc.No. 1505/2021/G8**

**Date: 08.10.2021**

Sub:- Patta land – Agro Corporation land base (P) Ltd., C/o Ayan Nagpal, Lepashi village & mandal Ananthapuramu District - 400 Nos tamarind trees cutting permission – issued order- Reg.

Ref: 1. Applicant the Agro Corporation land base (P) Ltd., C/o Ayan Nagpal, Lepashi Village & Mandal Ananthapuramu District dt.22.06.2021

2. A/o Sri L.S.Nowshad, R/o Lepakshi Village Chilamathur Mandal Ananthapuramu Dist.

3. Certificate of ownership issued for Tahsildar, Lepakshi Mandal Ananthapuramu Dist. In respect of L.S.Nowshad.

4. Certificate of ownership issued for Tahsildar, Lepakshi Mandal Ananthapura Dist in respect of Sri Ayan Nagpal,

5. FRO, Penukonda Rc.No. 65/2020/FRO-PKD dt.19.08.2021

6. Sub-Divisional Forest Officer, Penukonda Rc.No.tree cutting /2021/Sub-DFO, PKD Dt.29.9.2021.

29

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It is submitted that in the reference 1<sup>st</sup> cited, The Agro Corporation land base (P) Ltd., C/o Ayan Nagpal, & Sri L.S.Nowshad, Lepashi village & mandal Ananthapuramu District, have submitted an application with a request to issue permission for felling of 400 Nos tamarind trees existing in Sy.No. 427-1, 432-1,432-2, 427-3, Lepakshi (V&M) of Ananthapuramu Dist, 400 Nos tamarind to develop vegetable garden in the said land, the Forest Range Officer, Penukonda has evaluated the trees existing in the above said location and submitted the valuation report to that effect.

The Forest Range Officer, Penukonda has submitted a report personally inspected the above said location along with FSO,Hindupur and FBO, Yerrakonda South on 23.09.2021 and inspected entire land of the applicant and submitted his report as follow.

The sub-Divisional Forest Officer, Penukonda has also submitted his report vide ref. 6<sup>th</sup> cited that he also inspected the said area of Sri Ayan Nagpal that he got 12.13 Acres and 2.73 area and Sri L.S.Nowshad, and confirmed the report of the Forest Range Officer, Penukonda that 370 trees belongs to Sri Sri Ayan Nagpal, and 30 tree belongs to L.S.Nowshad, May be felled for raise horticulture crop in thir lands.

In view of the recommendation made by the Forest Range Officer, Penukonda and request made by the Agro Corporation land base (P) Ltd., C/o Ayan Nagpal, Lepashi Village & Mandal Ananthapuramu District, and on the responsibility of the applicant permission is here by granted for cutting of 283 Nos and trimming of 117 Nos trees within a period of 15 days (up to **24.10.2021**) from the date of receipt of the permission subject to the following conditions, He should obtain transit permit from under signed separately to transport the felled material site.

1. Before felling the trees, the department hammer mark should be affixed at breast height of the Standing tree
2. All the measurement should be carried out after extraction of each long and the log shall be digit Numbered as per the enumeration list.  
For example: - If the No.1 tree is felled the 1<sup>st</sup> log or billet should be given No 1 -1,1-2,1-3, and so on If No.2 tree is felled 1<sup>st</sup> log or billet should be given No.2-1,2-2,2-3, etc, by digit number only.

regular shaped stacks eg., square or rectangular stacks.

5. The extracted material should be stored only at the site of extraction. The material should not be removed without transport permit from stump site to any place until specific orders issued from the Divisional Forest Officer, Ananthapuramu Division Ananthapuramu.
6. The records and produce should be available for checking at any time when demanded by forest Officials not below the rank of forester, the applicant should pay felling charges per tree @50/- as per rule(24) (i) of Water Land and Tree Rules 2004.
7. The applicant should always comply with the provisions of Forest Act.1967, A.P. Transit Rules 1969 and conditions A.P. Timber possession rules 1989 as amended from the time to time, failing Which the orders now issued will be cancelled.
8. As per provisions contained under A.P. Water Land and Tree Act, 2002 the applicant has to plant double the number of trees in place of felling trees. If the applicant has not desires to plants the trees he has to pay the cost and maintenance of the plants to the department.
9. The applicant has to execute an agreement on Non Judicial stamp paper that he will plant double the numbers of tree felled and protect maintain the trees. If he failed to do so the cost of the nursery, raising the plantations and cost of proection and maintenance of the said plantations as per the NORMS of the Forest department will be paid by him besides Penalty/fine imposed if any by the DFO, Ananthapuramu.

He should acknowledge the receipt of the orders at once

Sd/-Sandeep Krupakar Gundala,  
District Forest Officer,  
Ananthapuramu

To  
Corporation land base (P) Ltd., C/o Ayan Nagpal & Sri L.S. Nowshad, Lepashi village & mandal  
Ananthapuramu District

Copy to the Forest Range Office, Penukonda, he should notify this orders to all concerned subordinates one responsible Forester to be specifically deputed to csupervise the extraction of trees by the applicant. He should test check work while the felling work is under progress. He should affix his departmental hammer mark on the stool of the trees at breast height before commencing the extraction and submit the details of extracted produce to issue transit permit.

//t.c.b.o//

  
Superintendent  
08/10/21 8/10



All Subjects to Rajahmundry Jurisdiction only  
**SRI SATYADEVA NURSERY**

**శ్రీ సత్యదేవ నర్సరీ**

SUPPLIERS OF FRUITS & FLOWERS PLANTS

Prop. **PULLA ANJANEYULU & SONS**

KADIYAPULANKA - 533126, Rajahmundry Rural, E.G.Dist., A.P., India.



Ph & Fax: 0883 - 2453571, Res: 2453271, 9440178571, 9394089571, 9951545271, 9585450271, 9640271271, 8500644271

Email: greenandgreensatyadevanursery@gmail.com sd.nursery@gmail.com Visit us: www.srisatyadevanursery.com

To,  
**Agrocorp Landbase (P) Limited**  
**Bengaluru**

Dt:04.10.202

Delivery: Lepakshi

### Plants Price Quotation List

Sl No	Name of the Plant	Pac Size	Minimum H ght (ft)	Total Qty	Price	Total Amount	Wei ght
1	Syzygium Companulata (Ujjainia)	13*13"	3	3700	53	196100	9
2	Cocos Nucifera Desi	13*13"	6	108	73	7884	10
3	Crosandra infundibuliformis	7*8"	1	3050	18	54900	2
4	Pentas lanceolata mix colours	7*8"	1	1100	20	22000	2
5	Quisqualis india	15*16"	5	60	180	10800	20
6	Jatropha integgerima	13*13"	4	3500	60	210000	2
7	Plumbago capensis	7*8"	2	1900	18	34200	2
8	Portulaca grandiflora	7*8"		3780	16	60480	2
9	Schefflera stellata green	8*10"	2	750	45	33750	4
10	Nerium oleader Mix Colours	7*8"	2	1200	18	21600	2
11	Hibiscus rosa-sinensis	7*8"	4	900	26	23400	2
12	Murraya paniculata	7*8"	3	432	23	9936	2
13	Russelia equisetiformis	7*8"	2	1900	16	30400	2
14	Murraya koenigii	8*10"	3	180	28	5040	4
15	Mango( Malika+Alphansa)	21*21	7	108	520	56160	5
16	Persea americana (Butter Fruit)	13*13"	5	60	90	5400	4
17	Citrus limon (balaji Lemon)	13*13"	4.5	60	83	4980	4
18	Table Lemon	9*11"	3	60	41	2460	5
19	Musa paradisiaca(3 varieites)	9*11"	3	180	31	5580	5
20	Psidium guajava (2 varieties)	13*13"	5	120	76	9120	10
21	Annona squamosa (NMK Gold)	15*16"	6	60	240	14400	20
22	Moringa oleifera (PKM)	8*10"	2.5	60	81	4860	4
23	Punica granatum(Pomogranate)	13*13"	3	120	83	9960	10
24	Manilkara zapota	13*13"	4.5	60	200	12000	10

25	Citrus limetta (Rangapur Mosambi)	13*13"	5	60	131	7860	10
26	Citrus X sinensis(kamala)	13*13"	4.5	54	131	7074	10
27	Phyllanthus emblica	13*13"	6	54	120	6480	10
28	Muntingia calabura(singapore Cherry)	18*18"	10	4	210	840	35
29	Dypsis Leptocheilos(red Neck palm)	21*21"	7	108	920	99360	50
30	Roystonea regia (Royal Palm)	25*25"	12	3	850	2550	100
31	Kentia palm	21*21"	6	10	480	4800	50
32	Licuala grandis	21*21"	4	162	520	84240	50
33	Plumeria Rubra	21*21"	8	14	480	6720	50
34	Michelia champaca	18*18"	4.5	10	510	5100	20
35	Neolamarckia cadamba	25*25"	12	2	740	1480	100
36	Caryota (Fishtail palm)	21*21"	8	2	620	1240	50
37	Pimenta(all Spices)	8*10"	3	2	91	182	4
38	Lagerstroemia speciosa	25*25"	10	2	740	1480	100
39	Calophyllum	25*25"	10	1	1040	1040	100
40	Butea monosperma	25*25"	7	2	1250	2500	100
41	Saraca asoca	25*25"	15	2	2300	4600	100
42	Phoenix dactylifera(date palm)	21*21"		0	0	0	0
43	Thespesia populnea	15*16"	4	3	205	615	20
44	Bambusoideae(Golden Bamboo)	13*13"	06-Jan	10	72	720	10
45	Ravenala madagascariensis	25*25"	12	4	720	2880	100
46	Alpinia purpurata	13*13"	1.5	50	62	3100	10
47	Alocasia machorrhiza	13*13"	3	30	48	1440	10
48	Turnera ulmifolia (white+Yellow)	7*8"	1	1000	17	17000	2
49	Filicium decepiens	25*25"	12	2	1200	2400	100
50	Philodendron Xanadu	13*13"	1.5	168	122	20496	10
51	Polianthes tuberosa	7*8"	1	450	15	6750	2
52	Dypsis lutescens (Areca palm)	15*16"	6	100	155	15500	20
53	Spathiphyllum sensation	8*10"	2	150	62	9300	4
54	Cestrum diurnum (day King)	7*8"	1.5	40	28	1120	2
55	Alternanthera	6"	0.5	3200	5.5	17600	0.5
56	Angelonia salicariifolia	7*8"	1.5	150	18	2700	2
57	Pandanus New	7*8"	1	250	10	2500	2
58	Nephrolepis fern (3 varieties Fern)	7*8"	1	1000	18	18000	2
59	Acalypha Holland	13*13"	2.5	75	48	3600	10
60	Acalypha Dava Green	13*13"	2.5	75	48	3600	10
61	Asplenium nidus	pp10"	2	10	660	0	2

62	Kalanchoe pinnata	pp6	0.5	42	62	2604	1
63	Ixora coccinea(pink)	13*13	0.5	150	73	10950	
64	Ixora coccinea(red)	13*13"	4	120	63	7560	10
65	Hamelia patens	7*8"	2	33	20.6	679.8	2
66	Stachytarpheta mutabilis (Blue)	7*8"	4	106	17	1802	2
67	Cassia fistula	25*25"	8	1	720	720	100
68	Calathea lutea	13*13"	3	88	210	18480	10
69	Ervatamia coronaria	13*13"	3	126	58	7308	10
70	Canna indica Variegated	7*8"	2	120	25	3000	2
71	Colocasia esculenta(alocasia Black)	13*13"	3	8	162	1296	10
72	Colocasia(Alocasia Cup)	21*21"	3	8	360	2880	50
73	Bixa orellano	25*25"	8	1	840	840	100
74	Aloe vera	7*8"	0.5	81	18	1458	2
75	Hemigraphis colorata	7*8"	0	800	17.5	14000	2
76	Jatropha multifida	8*10"	1	40	62	2480	4
77	Marry Gold	8*8"		0	0	0	2
78	Vinca rosea	7*8"	1	1650	25	41250	2
79	Zephyranthes spp Pink	7*8"	0.5	80	18	1440	2
80	Zephyranthes spp White	7*8"	0.5	80	18	1440	2
81	Zephyranthes spp Yellow	7*8"	0.5	80	18	1440	2
82	Sphagneticola trilobata(wadelia)	6"	0	2800	6.25	17500	0.5
83	Portulaca grandiflora	7*8"	0	3000	15	45000	2
84	Raath rani	13*13"	2.5	126	62	7812	10
85	Portulaca grandiflora	7*8"	0	0	0	0	2
86	Artemesia dustymiller(levender)	7*8"	1	45	18	810	2
87	Coleus aromaticus (Ajwain)	7*8"		86	18	1548	2
88	<b>Added Plants</b>						
89	Metro Cedinus Colina Yellow+Red	8*10"		0	0	0	0
90	Lotus	Bellow		0	0	0	0
91	Water Lilly	Bulb		10	220	2200	0.5
92	Cypress Pypress	Bellow	1.5	1	840	840	15
93	Amazon Blue	8*10"	2	50	48	2400	4
94	Caladium (2 colours)	7*8"	0.6	50	18	900	2
95	Mangostean	13*13"	2.5	2	620	1240	10
96	Avacado Grafted	9*11"	1	2	351	702	5
97	Water Heliconia	Bellow	4	1	840	840	20
98	Plumeria Alba	21*21"	8	55	550	30250	50

99	Terminalia Green	30*30	15	2	2400	4800	150
100	Foxtail Palm	21*21"	7	55	520	28600	50
101	Myne erecta	7*8"	2.5	60	18	1080	10
102	Poinsettia red	pp8"	1	10	280	2800	2
103	Rubber Black	8*10"	2.5	10	125	1250	4
104	Draceana Cordyline	13*13"	2.5	20	82	1640	10
105	Creeper Rose Red	8*10"	2.5	4	176	704	4
106	Necadevia Dwarf	21*21"	4	4	620	2480	50
107	Ipomea Gold	7*8"	0	400	20	8000	2
108	Date Palm	Nacked	10	1	6200	6200	500
109	Selloum	13*13"	2ft	25			
110	Monstera	15*16	2ft	3			
111	Agalonema Ordinary	8*10	2ft	20			
112	Maranta Mix	pp8"	1	60			
113	Diffenbechia	8*10	2ft	10			
114	Clematis	7*8	1	10			
115	Mysorensis	7*8	2ft	4			
116	Persimmom	9*11	2.5	2			
117	Pear	8*10	3	1			
118	Dragon Fruit	13*13	3	2			
119	Thai Guava (white)	13*13	3	1			
120	Surinam Cherry	7*8	3	1			
121	Strawberry Guava	8*10	3	1			
122	Miracle	13*13	2ft	2			
123	Red Banana	9*11	2ft	1			
124	Jungle Jalebi	9*11	4	1			
125	Forest Mango	9*11	2ft	1			
126	Starfruit	8*10	2ft	1			
127	Plantain leaf bundles			250	15	3750	
	<b>Total</b>			<b>41261</b>		<b>1507251</b>	



FOUNDER:  
PULLA VENKATRAO

All Subjects to Rajahmundry Jurisdiction only  
**SRI SATYADEVA NURSERY**

**శ్రీ సత్యదేవ నర్సరీ**

SUPPLIERS OF FRUITS & FLOWERS PLANTS

Prop. **PULLA ANJANEYULU & SONS**

KADIYAPULANKA - 533126, Rajahmundry Rural, E.G.Dist., A.P., India.



Ph & Fax: 0883 - 2453571, Res: 2453271, 9440178571, 9394089571, 9951545271, 9585450271, 9640271271, 8500644271

Email: [greenandgreensatyadevanursery@gmail.com](mailto:greenandgreensatyadevanursery@gmail.com) [sd.nursery@gmail.com](mailto:sd.nursery@gmail.com) Visit us: [www.srisatyadevanursery.com](http://www.srisatyadevanursery.com)

### Terms & Conditions

Thankyou very much for your enquiry; we have great pleasure in submitting the following orderlist for your consideration:

Hope we will fulfill all your demands in terms of quality and looking forward to receiving your order and doing more business with you.

#### Terms and Conditions:-

1. Transportation charges from works to your institution are not included in the prices quoted.

2. Delivery will be made after 2 days from purchase order date.(only one truck per day)
3. Total amount to be paid as advance along with the order.
- 4.Quoted rates valid only for this order.

**Sincerely,  
Sri Satyadeva Nu  
Pulla Anjane**

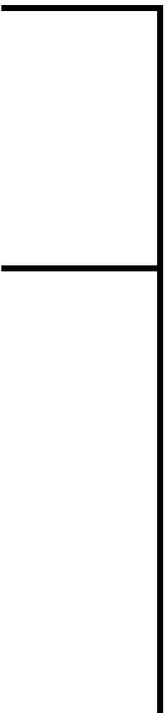


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# SUCCESS

The transaction with Reference ID 630691782 is processed successfully.

From  
033005006676

Mode Of Payment  
FT(Fund Transfer),  
NEFT

To Account  
srisatyadevnurswry

Amount  
INR 1,00,000

Transaction Date  
09-10-2021

Transaction time  
6:52 PM

Remarks  
adv

Download Receipt

Landline Bill

Get an Amazon reward on your 1<sup>st</sup> Bill Payment

**PAY NOW**

T&C apply.

SEND RECEIPT TO BENEFICIARY

ADD TO FAVOURITE



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## Payment Summary

Payment of INR 1,00,000.00 to srisatyadevnurswry

Reference ID: **646423992**

To Account: **srisatyadevnurswry**

From Account: **AGROCORP LANDBASE  
PVT LTD**

Amount: **INR 1,00,000.00**

Payment Date(dd-MM-yyyy): **31-10-2021**

Remarks: **adv**

Network: **NEFT**

Manual Release Required: **No**

Transaction Status: **Success**